BEFORE NATIONAL GREEN TRIBUNAL, NEW DELHI

****

OBJECTION REPORT

In

ORIGINAL APPLICATION NO. 10 OF 2020

Ved Prakash Aggrawal Versus Executive Engineer, Meerut Division, Gang Nahar , Meerut.& Others.

*****Index******

SL NO	Particulars	PAGE	Annexure
1.	Objection Report	1-17	
2.	Request Letter sent to District Magistrate , Ghaziabad for compliance the order passed by the Hon`ble Tribunal on 21.11.2020	18-20	1
3.	RTI Application sent by the applicant to State Public Information officer, off. District Magistrate , Ghaziabad Under Section 6 (1) RTI Act, 2005 30/01/2021	21-23	2
4.	First appeal present before first appellant officer , off. District Magistrate , Ghaziabad Under Section 19 (1) RTI Act, 2005 08/03/2021	24-26	3
5.	Applicant Manage to sent first reminder to District Magistrate, Ghaziabad on dt 10/03/2021	27-28	4
6.	Applicant Manage to sent nd reminder to District Magistrate, Ghaziabad on dt 12/04/2021	29-32	5
7.	Applicant present 2 nd appeal before Hon`ble State Information	33-38	6

	Commission up, under section 19 (3) of the RTI Act 2205, on dt 10/05/2021		
8.	Compliance report received by hand from District Magistrate, Ghaziabad on 19/05/2021	39-47	7
9.	Copy of the order passed by the Hon`ble National Green tribunal , New Delhi passed on 18/11/2020 In OA 10/2020	48-49	8
10.	RTI Application sent by the applicant to State Public Information officer, off. Executive Engineer, Meerut Division , Ganga Nahar , Meerut ,Under Section 6 (1) RTI Act, 2005 10/12/2018	50-52	9
11	Information Received on 15/01/2019 from the Executive Engineer, Meerut Division , Ganga Nahar , Meerut , under RTI Act, 2005.	53-57	10
12	On 24.11.2018 wifr of the applicant Smt, Anju Aggarwal sought the information Under Section 6 (1) RTI Act, 2005, From State Public Information Officer, Executive Engineer, Meerut Division , Ganga Nahar , Meerut	58-60	11
13	Information Received on 10/01/2019 from the Executive Engineer, Meerut Division , Ganga Nahar , Meerut , under RTI Act, 2005.	61-71	12
14	RTI Application sent to State Public Information Officer, Executive Engineer, Meerut Division , Ganga Nahar , Meerut under section 6 (1) of the RTI Act.	72-74	13
15	Information Received on 16/01/2021	75-76	14

	from the Executive Engineer, Meerut Division , Ganga Nahar , Meerut , under RTI Act, 2005.		

Dated: 29/05/2021 Applicant

Ved Prakash Aggarwal
(In Person)
C-16, Sector 3, Chiranjiv Vihar,
Ghaziabad 201002 U.P.
Email :- ved_aggarwal016@yahoo.co.in
Mobile No 9873084288

VED PRAKASH AGGARWAL

Digitally signed by VED PRAKASH AGGARWAL
DN: C=IN, O=Personal, T=0276, OID.2.5.4.65=07d51ab97f43ba4a7350008409329a6dc79491de88b66a87ad2a18a45535c24a, PostalCode=201002, S=Uttar Pradesh, SERIALNUMBER=f38ab696f37e84cc8198667038f6230d2e5ec5a81b20155ae00258971475cd4c, CN=VED PRAKASH AGGARWAL
Reason: I am the author of this document
Location: your signing location here
Date: 2021.05.29 14:24:10+05'30'
Foxit PhantomPDF Version: 10.1.4

BEFORE NATIONAL GREEN TRIBUNAL , NEW DELHi.

Objection Report file by the Applicant In Respect of compliance report filed by the Additional District Magistrate (City) Ghaziabad. On behalf District Magistrate. Ghaziabad |

In

ORIGINAL APPLICAION No 10 Of 2020

IN THE MATTER OF :

Ved Prakash Aggarwal ……Applicant

V/S

Executive Engineer, Meerut Division Gang Nahar Meerut & Others.

…..Opposite Party

Objection Report present by Applicant before Hon`ble National Green tribunal , New , in respect of compliance report which was present before Hon`ble Tribunal by the Additional District Magistrate (City) Ghaziabad. which was received by the Applicant on dt 19/05/2021 sought it under section 6 (1) Right to information Act,2005 .

MOST RESPECTFULLY SHOWETH :

PRELIMINARY OBJECTIONS / SUBMISSIONS:

1. That the in compliance of Order dated 18.11.2020 passed by Hon'ble Tribunal in O.A. No. 10/2020, on 21.11.2020, the applicant managed to send the request letter by enclosing/ attaching the objection report presented before Hon'ble Tribunal on 13.11.2020, copy of order dated 18.11.2020 passed by Hon'ble National Green Tribunal, New Delhi on the official email id and through registered post to the District

Magistrate , Ghaziabad.| is being filed herewith and marked as **ANNEXURE N0.1**

2. That for several months the petitioner did not receive any reply to the above letter, then the petitioner sent a RTI Application sought information Under Section 6 (1) Right to Information act,2005 dated 30/01/2021 through registered post to the State Public Information Officer, District Magistrate Ghaziabad in respect to the above letter which are as under ……..

`` ***The applicant has sent/forwarded the objection by enclosing with the Letter to the District Magistrate ,Ghaziabad through Registered Post and on his official email id in compliance of Order dated 18.11.2020 passed by Hon'ble National Green Tribunal, New Delhi at the time of disposing the O.A. No. 10/2020 in the matter titled Ved Prakash Aggarwal Vs. Executive Engineer, Meerut & Others. In relation of above objection, it is to be informed to the applicant in relation of action taken with evidences by District Magistrate / Other concerned officers.*** `` **|** is being filed herewith and marked as **ANNEXURE N0.2**

3. That on the condition of not receiving the information within stipulated limitation period, the applicant presented First

Appeal Under Section 19 (1) of the RTI Act, 2005 to the first Appellant Officer, District Magistrate Ghaziabad . |is being filed herewith and marked as **ANNEXURE N0.3**

4. That the when the applicant did not get any reply/ response till next various months on behalf of District Magistrate , Ghaziabad, meantime, the applicant managed to send First Reminder on 10.03.2021 through registered post and it was requested to kindly comply immediately the order passed by Hon'ble National Green Tribunal.New Delhi. | is being filed herewith and marked as **ANNEXURE N0.4**
5. That the when the applicant did not get any reply/ response after one month on behalf of District Magistrate , Ghaziabad, meantime, the applicant managed to send nd2 Reminder on 12.04.2021 on the official email id and through registered post to the District Magistrate , Ghaziabad.to kindly comply immediately the order passed by Hon'ble National Green Tribunal. New. | is being filed herewith and marked as **ANNEXURE N0.5**
6. That on the condition of applicant not receiving any order passed by the first Appellant Officer, District Magistrate Ghaziabad .within stipulated limitation period, aggrieved applicant the from both officers presented 2nd Appeal on dt 10/05/2021 before hon`ble State Information Commission u.p. At lucknow Under Section 19 (3) of the RTI Act, 2005 to

the first Appellant Officer, District Magistrate Ghaziabad . | is being filed herewith and marked as **ANNEXURE N0.6**

7. That the information along with copy of compliance report which was present before Hon`ble National Green Tribunal , New Delhi by the additional District Magistrate , Ghaziabad ( City ) in compliance the order passed by the Hon`ble this Tribunal on dt 18/11/2020 in OA 10/2020 received the applicant from additional District Magistrate , Ghaziabad (City) on 19.05.2021 | is being filed herewith and marked as **ANNEXURE N0.7**

8. That the Compliance Report present before Hon'ble National Green Tribunal , New Delhi by Additional District Magistrate , Ghaziabad (City) on behalf of District Magistrate , Ghaziabad , the same is false and incomplete report prepared by Irrigation Department. The same report had also been produced by Irrigation Department before Hon'ble Tribunal on 17.09.2020 and against the same, the applicant had presented his respective objection report before Hon'ble Tribunal on 13.11.2020 and thereafter, on 18.11.2020, the Hon'ble Tribunal had passed its Order.

9. The District Magistrate, Ghaziabad did not comply of the order dated 18.11.2020 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 10/2020 as under….

`` ***In view of above, we permit the applicant to put forward the said objections to the District Magistrate, Ghaziabad who may look into the same and take further remedial action within one month.*** `` | is being filed herewith and marked as **ANNEXURE N0.8**

10. That the compliance report submitted by the Additional District Magistrate (City) Ghaziabad , on behalf of the District Magistrate , Ghaziabad, it are based on the information given by the Officials of the Ghaziabad Development Authority , Ghaziabad and Irrigation department .

11. That on 10.12.2018, the wife of the applicant Smt , Anju Aggarwal sought the information on the following 2 points by presenting the application Under Section 6 (1) of Right to Information Act, 2005 , from Public Information Officer, Office of Executive Engineer, Meerut Division , ganga Nahar Meerut. …. **Sought the Information as under** ……..

    1. ***It is mentioned in the Letter No. 4447/MKGNM/Public Information dated 30.10.2018 received at the part of applicant that in accordance of enquiry/ investigation report of Assistant Engineer, the land at X both places of Rajvaha Tikari is lying vacated. Kindly provide the certified copy of enquiry / investigation report of Assistant Engineer to the applicant.***

2. ***It is mentioned in the received Letter No. 4447/MKGNM/Public Information dated 30.10.2018 at the part of applicant that it has been issued non-objection certificate in relation of construction of Puliya (small passing bridge). Kindly provide the certified copy of above Non-Objection Certificate to the applicant.*** **|** is being filed herewith and marked as **ANNEXURE N0.9**

12. That the names of main encroachers are firstly, Ghaziabad Development Authority, Ghaziabad, who has constructed road on the part of the land of Rajvaha .

13. That the Encroachment of the land of the tikri rajwaha taken place supervision of officers of the irrigation department . it will be like checking with the officers of the irrigation department as if a thief made a watchman.

14. That the District magistrate, Ghaziabad has managed to conduct the enquiry/ investigation through Irrigation Department, whereas the Irrigation Department is continuously saying since last four years that it is not encroachment on the land of Tikri Rajwaha Irrigation Department.and it starts to say after few days that Private Builder in the name and style Landcraft Developers Pvt. Ltd. has done encroachment on the land of Department and on 18.12.2018, it has been issued notice to it (Landcraft Developers Pvt. Ltd.).

15. That the Information received on 15/01/2019 from office of the executive engineer meerut division ganga nahar, meerut under right to information Act,2005 vide letter N0 148/मेखगंनमे/जनसूचना, dated 11-01-2019 as under …….

`` ***It was managed to conduct the inspection of above subject referred letter through Zile dar , Muradnagar. The Zile Dar has informed through his report after conducting the enquiry that in accordance of contention of complainant namely Smt. Anju Aggarwal, the Builder has declared useless to Rajvaha Tikri and on the same, it has been declared the regions L.OG. P.P.G. CR.E.EN in the map/drawing and in accordance of my personal inspection of spot, it has not been planted any plant on the above useless land. Rajvaha Tikari is lying useless more than about 30 years in the situation of potholed land. Colombia, Asia Pvt. Hospital has not done any kind of encroachment on Rajvaha Tikari. The complainant is demanding to change/amend rule- sub rules of utility of land in relation of conserve the utility of land of Rajvaha, which is concerned to the Office of Mines and Minerals. It is also relevant to mention at this stage that the case of transfer the useless land of Villages Mahrauli and Bamheta to Ghaziabad Development Authority is pending at State Level. The***

Private Hospital Colombia Asia has not encroached/ possessed illegally on the land of Rajvaha Tikri situated in Village – Bamheta, due to this reason, it has not taken any departmental action against both of them. Therefore, the alleged allegations are false and baseless. It is recommended to dismiss the complaint. | is being filed herewith and marked as **ANNEXURE N0.10**

16. That on 24.11.2018, the wife of the applicant Smt , Anju Aggarwal sought the information on the following one point by presenting the application Under Section 6 (1) of Right to Information Act, 2005 , from Public Information Officer, Office of Executive Engineer, Meerut Division , ganga Nahar Meerut.

``Details of sought information:- It is came to know by the received letter no. 4723/MDGN/Public Information dated 17.11.2018 that the District Officer, Muradnagar concerned to Tikri Rajwahe, the District Officer is required to provide the certified copy of the same to the applicant and it is enclosed with this letter the complete details of name and designation and mobile number of District Officer, Muradnagar with this letter.

Provide the certified copy of presented report by mentioned in the point no. 3 by Ziledar , Muradnagar.

The certified copy of remarks/ order on the original record file by the concerned officer in the above case is to be provided to the applicant and also provide the complete details of name, designation and mobile number of officer affixed/ put remarks/ order to the applicant. `` **|** is being filed herewith and marked as **ANNEXURE N0.12**

17. That the Information received on 10/01/2019 from office of the executive engineer meerut division ganga nahar, meerut under right to information Act,2005 vide letter N0 007/मेखगंनमे/जनसूचना, dated 02-01-2019 as under …….

`` ***Kindly take the reference of your above subjected letter, through which, you sought to provide the information under Right to Information Act – 2005. In the sequence of sought information by you, the photocopies of received reports from Assistant Engineer – IVth, Meerut Division, Gang Nahar, Meerut is sent you by enclosing with this letter.*** ``

`` ***Letter No. 897/Public Information Dated:24.12.2018***

Subject:- Regarding to Provide the sought information to Smt. Anju Aggarwal R/o C-16, Sector -3, Chiranjiv Vihar, District – Ghaziabad under Right to Information Act – 2005

Reference:- Your Letter Nos. 4910 dated 04.12.2018 and 5003 dated 11.12.2018, 5057 dated 17.12.2018 and 5059 dated 17.12.2018

EXECUTIVE ENGINEER, MEERUT DIVISION, GANGA NAHAR, MEERUT

With reference of above referred subjected letter, there was managed to conduct the investigation/ enquiry again through District Officer, Muradnagar. On 13.12.2018, the District Officer, Muradnagar conducted local investigation/ enquiry and issued the notice in his own voice to remove/ vacate the encroachment from the agricultural land of Rajwaha Tikri within the period of 15 (fifteen) days. (The copy of Notice is annexed).

It is to be informed in relation of point no. 3 that the than action taken by the District Officer namely Shri Satya Prakash, Supervisor of Irrigation has been retired on 31.10.2018 and the then District Officer had also not any contact number and Shri Satya Prakash, the then District Officer has submitted the investigation/ enquiry report, the certified copy of the same is also annexed.

`` OFFICE OF Zile dar – VIIth, MURADNAGAR (GHAZIABAD), MEERUT DIVISION, GANGA NAHAR, MEERUT

Letter No.: 236 ***Dated:19.09.2018***

Subject: Public Information as sought by Smt. Anju Aggarwal R/o C-16, Sector -3, Chiranjiv Vihar, Ghaziabad

Reference: Letter No. 3834 dated 12.09.2018 of Executive Engineer and your Letter No. 662 dated 17.09.2018

ASSISTANT ENGINEER – IVth:-

It is to be informed in relation of the above that there is lying ____ since about 40 years land of Maharauli of Rajwaha Tikri, which was inspected periodically by the Senior Officials. Presently, there is not found any encroachment/ illegal possession on the above point, which was managed to inspected to the Additional Engineer, Muradnagar and D.R.O and the information of the same has already been sent to the Senior Officials by this office. The complaint of complainant is concerned to any builder, hospital, which is not concerned to the Civil Authority, it is the personal problem of complainant. The complainant has objection by the builder, hospital, in such circumstances, she may take personally against them. It is not appropriate and justified to trouble to the civil authorities.

Therefore, you are requested to send the recommendation by dismissing the application of applicant/ complainant on our own level.``

`` NOTICE ``

`` OFFICE OF Zile dar – VIlth, MURADNAGAR (GHAZIABAD), MEERUT DIVISION, GANGA NAHAR, MEERUT

To,

The Manager
M/s. Land Craft Developers Pvt. Ltd.
C-22, R.D.C
Rajnagar, Ghaziabad (U.P)

You are being informed by sending this notice that you have done the following encroachment without permission of irrigation department on the land situated nearby 27 Fasli Rajwaha Tikri.

1. ***On the land of range of Rajwahe, you have surrounded by installing the tiles by filling by soil.***
2. ***On the land of the range of Rajwahe, you have constructed the control room of the wires of electricity and by installing pump.***
3. ***By filling the soil, you have managed to construct the road.***

Therefore, whatsoever possession is done by you without taking the permission of Encroachment Department, you

are directed hereby to remove the same within the period of 15 (fifteen) days from the date of receiving this notice, if there is not removed the above encroachment by you, in such circumstances, there shall be taken departmental proceedings against you and you shall sole be responsible for incurred expenses in the same.

Letter No. 320 Dated:18.12.2018

Sd/- (illegible)
District Officer – VIIth Muradnagar
(Ghaziabad)
Meerut Division, Ganga Nahar, Meerut

Copies to:-

1. ***To the Executive Engineer, Meerut for information.***
2. ***To the Executive Assistant Engineer – IVth for necessary information and necessary action.*** `` |

is being filed herewith and marked as **ANNEXURE N0.12**

18. That on 11.12.2020, the applicant sought the information on the following one point by presenting the application Under Section 6 (1) of Right to Information Act, 2005 , from Public Information Officer, Office of Executive Engineer, Meerut Division , ganga Nahar Meerut. As under …..

``***Provide the evidence of width of both sides from the middle of Tikri Rajwahe passing other side of Delhi-Meerut Rail Road from Village – Sadarpur, Harsav via Village – Mahrauli, Shahpur, Bamheta, District Ghaziabad.***`` **|** is being filed herewith and marked as **ANNEXURE N0.13**

19. That the Information received on 16/01/2021 from office of the executive engineer meerut division ganga nahar, meerut under right to information Act,2005 vide letter N0 358/मेखगंनमे/जनसूचना, dated 16-01-2021 as under …….

``***You are requested to kindly take the reference of above subject referred letter, through which, it is relevant in relation of required information under Right to Information Act – 2005 that kindly manage to get the information of width of Patri of Rajvahe from concerned Tehsil.***`` **|**is being filed herewith and marked as **ANNEXURE N0.14**

20. That the report says that Distributory Tikari (rajBaha) start from 8 mile 03 furlong to 28 mile 02 furlong it means The Distributory Tikari (rajBaha) 20 miles long in Ghaziabad. the report is less than 1 mile. The District Magistrate , Ghaziabad is hidden encroachment of roughly 19 miles which has been done in connivance with Ghaziabad Development authority either by private developers / Ghaziabad Development Authority .

21. That in the compliance report which was present by the Additional District Magistrate, Ghaziabad (City) on behalf of the District Magistrate, Ghaziabad, on dt 09/04/2021 , the photo graphs have been submitted of certain points where there no encroachment.
22. That the photo graph submitted are taken from such a angle that physical encroachment, by way development has been hidden e.g..
23. That the photo graphs of the encroachment land of tikri rajwaha from encroachers were pasted by the applicant in there objection report were not called false in the compliance report .which means that the photo graphs of the encroachment that the applicant had posted in objection report are true.
24. That the as per information received when the irrigation department does not know width of Tikri Rajwaha . then on what basis have they said in their report that there are no encroachments ?
25. That the compliance report presented by the Additional District Magistrate (City) Ghaziabad , on behalf of the District Magistrate , Ghaziabad, is Incomplete, fake & false .
26. That when the irrigation department is not aware of the width of the tikri rajwaha , then on what basis are its officials saying that there not encroachments .

27. That The irrigation department sometimes says that there are no encroachment, sometimes it says there are encroachment and issued notice .

28. That the as originally prayed please appoint a unbiased investigation agency. Or

Grounds

a) Because compliance report false and incomplete , report prepared by Irrigation Department. The same report had also been produced by Irrigation Department before Hon'ble Tribunal on 17.09.2020 .

b) Because the irrigation department does not know what the width of the Rajwaha is, and where its flow was |

c) Because names of main encroachers are firstly, Ghaziabad Development Authority, Ghaziabad, who has constructed road on the part of the land of Rajvaha .

d) Because photo graphs of the encroachment land of tikri rajwaha from encroachers were pasted by the applicant in there objection report were not called false in the compliance report.

e) Because photo graph submitted are taken from such a angle that physical encroachment, by way development has been hidden e.g..

f) Because the irrigation department sometimes says that there are no encroachment, sometimes it says there are encroachment and issued notice .

Prayer

i) That the as originally prayed please appoint a unbiased investigation agency. Or

ii) Order passed / issue direction to investigation agency that compliance the order passed by the Hon`ble this Tribunal on dt 28/11/2020 in OA 10/2020.

iii) Pass any other order (s) in favour of Petitioner as this Hon'ble Court deems proper and fit in the interest of Justice.

Place Ghaziabad

Dated : 28/05/2021

Applicant

Ved Prakash Aggarwal

(In Person)

C-16, Sector -3, Chiranjiv Vihar,

Ghaziabad 201002

Mobile No 9873084288

Ved_aggarwal016@yahoo.co.in

VED PRAKASH AGGARWAL

Digitally signed by VED PRAKASH AGGARWAL
DN: C=IN, O=Personal, T=0276, OID.2.5.4.65=07d51ab97f43ba4a7350008409329a6dc79491de88b66a87ad2a18a45535c24a, PostalCode=201002, S=Uttar Pradesh, SERIALNUMBER=f38ab696f37e84cc8198667038f6230d2e5ec5a81b20155ae00258971475cd4c, CN=VED PRAKASH AGGARWAL
Reason: I am the author of this document
Location: your signing location here
Date: 2021.05.29 14:25:05+05'30'
Foxit PhantomPDF Version: 10.1.4

ANNEXURE -1

letter for compliance the order N.G.T on dt 18/11/2020

From: Ved Aggarwal (ved_aggarwal016@yahoo.co.in)
To: dmgha@nic.in
Date: Saturday, 21 November, 2020, 05:03 pm IST

Sir,

Please find the attachment.

kind regards.

ved prakash aggarwal

mobile No 9873084288

letter to dm.pdf
265.3kB

order on dt 19-11-2020.pdf
156.5kB

objection.pdf
2.3MB

वेद प्रकाश अग्रवाल
(समाजसेवी)

सी-16,सैक्टर3,चिरंजीवविहार,गाजियाबाद 201002 ।
ई0मेल : ved_aggarwal016@yahoo.co.in
मो0 न0 9873084288 |

द्वारा ई0मेल दिनांक 21/11/2020

सेवा में,
जिलाधिकारी गाजियाबाद ,
गाजियाबाद उ0 प्र0 ।

विषय : मा0 राष्ट्रीय हरित अभिकरण नई दिल्ली, के समक्ष लम्बित / निष्तारित O A -10 /2020 वेद प्रकाश अग्रवाल बनाम अधिशासी अभियन्ता , मेरठ डिविजन, गंगा नहर मेरठ एवं अन्य (EXECUTIVE ENGINEER, MEERUT DIVISION, MEERUT , GANGA NAHAR MEERUT) के क्रम में Hon`ble MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON , HON~BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER , HON`BLE DR. SATWAN SINGH GARBYAL, EXPERT MEMBER AND HON`BLE DR. NAGIN NANDA EXPERT MEMBER . द्वारा दिनांक 18/11/2020 को पारित आदेश के अनुपालन के संबंध में ।

महोदय !

उक्त विषयक वाद के क्रम में मा0 **राष्ट्रीय** हरित अभिकरण नई दिल्ली, ने अपने पारित आदेश में आवेदक को आदेशित किया गया हैं कि `` In view of above , we permit the applicant to put forward the said objection to the District Magistrate , Ghaziabad who may look into the same and take further remedial action within one month. `` (अधिक जानकारी के लिये मा0 अभिकरण द्वारा पारित आदेश का अवलोकन करे जो कि इस पत्र के साथ सलग्न्न हैं)

श्रीमान जी से निवेदन हैं कि टिकरी राजवाहा जो कि सिचांई विभाग के स्वामित्तव में हैं हरसांव गांव से लेकर राजवाहे के अंतिम पड़ाव तक प्राप्त सूचना के अनुसार जिसकी लम्बाई लग-भग 13 कि0 हैं गाजियाबाद विकास प्राधिकरण , आम जनता ने प्राईवेट बिल्डर लैंड क्राफ्ट प्राईवेट अस्पताल कोलम्बिया एसिया एवं प्राईवेट बिल्डर ATS एवं अन्य के द्वारा राजवाहे की भूमी पर अतिक्रमण किया हुआ हैं । मा0 अभिकरण के आदेशानुसार इस पत्र के साथ आवेदक अपनी आपत्ती जो कि उसने मा0 अभिकरण के समक्ष प्रस्तुत की थी सलग्न्न कर अनुपालनार्थ प्रेषित कर रहा हैं एवं आपसे आशा करता हैं कि उक्त प्राईवेट बिल्डरों के प्रोजेक्टों फसें सैकड़ों आवंटीयों के साथ धोका न हो सके और सिंचाई विभाग की करोड़ों अरबों की भूमी पर कब्जा हटाया जा सके ।

वेद प्रकाश अग्रवाल
(समाजसेवी)

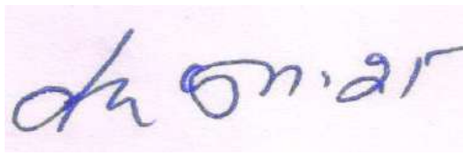
सी-16,सैक्टर3,चिरंजीवविहार,गाजियाबाद 201002 ।
ई0मेल : ved_aggarwal016@yahoo.co.in
मो0 न0 9873084288 |

सलग्ंनक

छाया प्रति आदेश ।

छाया प्रति आपत्ती ।

धन्यवाद



वेद प्रकाश अग्रवाल (समाजसेवी)

VED PRAKASH AGGARWAL

Digitally signed by VED PRAKASH AGGARWAL
DN: C=IN, O=Personal, T=0276, OID.2.5.4.65=07d51ab97f43ba4a735000840 9329a6dc79491de88b66a87ad2a18a45535c 24a, PostalCode=201002, S=Uttar Pradesh, SERIALNUMBER=f38ab696f37e84cc81986 67038f6230d2e5ec5a81b20155ae00258971 475cd4c, CN=VED PRAKASH AGGARWAL
Reason: I am the author of this document
Location: your signing location here
Date: 2020-11-21 16:59:38
Foxit PhantomPDF Version: 10.0.1

TRUE TRANSLATED COPY OF APPLICATION DATED 30.01.2021 OF Ved Prakash Aggarwal (social worker) SENT TO THE STATE PUBLIC INFORMATION OFFICER, DISTRICT MAGISTRATE , GHAZIABAD

Ved Prakash Aggarwal (Social Worker)

16, Sector -3, Chiranjiv Vihar, Ghaziabad,

Email – ved_aggarwal016@yahoo.co.in

Mob.: 9873084288/

APPLICATION UNDER SECTION 6 (1) RIGHT TO INFORMATION ACT – 2005

Through Regd. Post

To,

The Public Information Officer
Office: District Magistrate, Ghaziabad,
Ghaziabad 201002 |

1. Name of Applicant - Ved Prakash Aggarwal (social worker)
2. Full Address of Applicant: - C-16,` Sector -3, Chiranjiv Vihar, Ghaziabad
3. **Details of Sought Information**:- The applicant has sent/forwarded the objection by enclosing with the Letter to the District Magistrate , Ghaziabad through Registered Post and on his official email id in compliance of Order dated

18.11.2020 passed by Hon'ble National Green Tribunal, New Delhi at the time of disposing the O.A. No. 10/2020 in the matter titled **Ved Prakash Aggarwal Vs. Executive Engineer, Meerut & Others.** In relation of above objection, it is to be informed to the applicant in relation of action taken with evidences by District Magistrate / Other concerned officers.

4. I verify hereby that the sought information is not exempted from the sections 8 and 9 under the provisions of Right to Information Act – 2005 in accordance of my knowledge and information. The sought information by me on the condition of not concerning to your office, the above application is to be transferred to the concerned Public Officer under the provisions of section 6 (3) of above Act.

5. Finally, it is requested that I am attaching the Postal Order bearing no. 54F 562086 with application in accordance of stipulated provisions of law.

Enclosures: As aboveThanking You

Yours faithfully
Sd/- (illegible)
Applicant

वेद प्रकाश अग्रवाल
(समाज सेवी)
सी-16, सैक्टर 3, चिरंजीव विहार, गाजियाबाद 201002 ।
ई०मेल : ved_aggarwal016@yahoo.co.in
मो०न०9873084288 | twitter vedsocialworker

RTI 02 /2021 द्वारा रजि० डाक दिनांक 30 /01/2021

सूचना का अधिकार अधिनियम 2005, की धारा 6 (1) के अन्तर्गत सूचना प्राप्त करने हेतु आवेदन पत्र

सेवा में,
जन सूचना अधिकारी,
का० जिलाधिकारी गाजियाबाद,
गाजियाबाद 201002 ।

1. आवेदक का नाम : वेद प्रकाश अग्रवाल (समाज सेवी) ।
2. आवेदक का पता : सी-16, सैक्टर 3, चिरंजीव विहार, गाजियाबाद , 201002 उ० प्र० । मो० न० 9873084288
3. मांगी गई सूचना का ब्यौरा : मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा OA संख्या 10/2020 Ved Prakash Aggarwal V/s Executive Engineer, Meerut & others को निधारित करते हुए दिनाक 18/11/2020 पारित आदेश के अनुपालन में आवेदक द्वारा पंजी० डाक एवं जिलाधिकारी गा० महोदय कि अधिकारिक ईमेल आईडी के माध्यम से पत्र के साथ सलगंनक आपत्ती प्रेषित की थी । उक्त आपत्ती के क्रम में जिलाधिकारी महोदय / अन्य संबंधित अधिकारयों द्वारा कृत कार्यवाही से मय साक्ष्य आवेदक को अवगत कराये ।
4. मैं एतद्द्वारा यह घोषित करता हूँ कि मेरी पूरी जानकारी में मांगी गई सूचनाऐं, सूचना का अधिकार, 2005 की धारा 8 एवं 9 के अन्तर्गत मुक्त नहीं हैं | आवेदन अथवा आवेदन के किसी बिन्दु में मेरे द्वारा वांछित सूचना आपके कार्यालय से संबंधित नहीं होने पर उक्त अधिनियम की धारा 6 (3) के अन्तर्गत संबंधित लोक अधिकारी को अन्तरित करें ।
5. अन्त में निवेदन है कि नियमानुसार मैं रू० 10.00 के पोस्टल आडर संख्या 54 F 562086 आवेदन के साथ सलग्न कर रहा हूँ ।

सलग्नक: यथोक्त

आवेदक

TRUE TRANSLATED COPY OF First Appeal ON DATED 08.03.2021 from the Ved Prakash Aggarwal (social worker) SENT TO First Appellant officer , office of DISTRICT MAGISTRATE , GHAZIABAD

VED PRAKASH AGGARWAL
(Social Worker)

C-16, Sector-3, Chiranjiv Vihar, Ghaziabad

Email:ved_aggarwal016@yahoo.co.in

Mob.:9873084288/twitter@gzbvikas

By Registered post Dated 08/03/2021

First Appeal Under Section 19 (1) Right to Information Act 2005,

To,

The, First Appellant officer, District Magistrate Ghaziabad,

Ghaziabad , U.P.

A: Contact details for contacting the appellant :-

1. Name of Applicant	Ved Prakash Aggarwal (Social Worker)
2. Address, Mobile No. & Email address	C-16, Sector-3, ChiranjivVihar, Ghaziabad -201002 Mobile No.: 9873084288

B: Details of First Appeal:

1. Details of State Public information	State Public information officer, office of District

officer.	Magistrate, Ghaziabad.
2. Period for which information is sought.	30 days.

3.	Thirty days completion date after dispatching the application	: 01/03/2021|
4.	Decision receipt Date	: No decision received |
5.	Description of Information sought.	: Attached my photo copy of the my original application.
6.	Reason of the appeal.	: No information received.

Enclosures:

photo copy of the original application.

Thanking You

Yours faithfully

Sd/- (illegible)

Appellant

23/4

वेद प्रकाश अग्रवाल
(समाजसेवी)

सी-16,सैक्टर3,चिरंजीवविहार,गाजियाबाद 201002 ।
ई0मेल : ved_aggarwal016@yahoo.co.in
मो0 न0 9873084288 ।

द्वारा पंजी डाक

दिनांक 08/03//2021

सूचना का अधिकार अधिनियम2005, की धारा 19 (1) के अन्तर्गत सूचना प्राप्त करने हेतु प्रथम अपीलीय अधिकारी के समक्ष प्रथम अपील ।

सेवा में,
प्रथम अपीलीय अधिकारी,
कार्यालय :जिलाधिकारी गाजियाबाद ,गाजियाबाद 201002 उ0 प्र0

क:**अपीलार्थी से सम्पर्क हेतु विवरण**:

1. अपीलार्थी का नाम : वेद प्रकाश अग्रवाल (समाज सेवी)
2. अपीलार्थी का पता : सी-16,सैक्टर 3, चिरंजीव विहार, गाजियाबाद 201002 उ0 प्र0 । मो0 न0 9873084288

ख: **प्रथम अपील का विवरण** :

1. राज्य लोक सूचना अधिकारी का विवरण :कार्यालय :जिलाधिकारी गाजियाबाद ,
2. अवधि जिसके लिये सूचना मांगी : 30 दिन ।
3. आवेदन प्रेषित करने के बाद तीस दिन पूरा होने की तिथी : 01/03/2021 ।
4. निर्णय प्राप्त होने की तिथी :कोई निर्णय प्राप्त नही हुआ ।
5. मांगी गई सूचना का ब्यौरा : मेरे मूल आवेदन की छाया प्रति सलंग्न हैं ।
6. अपील का कारण : कोई सूचना प्राप्त नहीं हुई ।

सलग्नक

मूल आवेदन की छाया प्रति ।

धन्यवाद

द प्रकाश अग्रवाल (समाज सेवी)

कि हौंसला खो दिया ।

15/03/2021 Track Consignment

Sign In Register

ANNEXURE-4

हिन्दी

You are here Home>> **Track Consignment**

Track Consignment

Quick help

* Indicates a required field.

* Consignment Number

RU031537593IN

Track More

Article Type	Delivery Location	Delivery Confirmed On
Registered Letter	Kavi Nagar SO	12/03/2021 17:11:07

Event Details For : RU031537593IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
12/03/2021	17:11:07	Kavi Nagar SO	Item Delivery Confirmed
12/03/2021	11:54:32	Kavi Nagar SO	Out for Delivery
12/03/2021	10:18:43	Kavi Nagar SO	Item Received
11/03/2021	10:02:25	Ghaziabad Ma RMS TMO	Item Dispatched
11/03/2021	01:03:17	Ghaziabad Ma RMS TMO	Item Received
11/03/2021	00:57:23	Ghaziabad CSO L1R	Item Dispatched
11/03/2021	00:36:44	Ghaziabad CSO L1R	Item Bagged
10/03/2021	19:37:00	Ghaziabad CSO L1R	Item Received

वेद प्रकाश अग्रवाल
(समाजसेवी)

सी-16,सेक्टर3,चिरंजीवविहार,गाजियाबाद 201002 ।
ई0मेल : ved_aggarwal016@yahoo.co.in
मो0 न0 9873084288 ।

पंजी0 डाक दिनांक 10/03//2021

सेवा में,
जिलाधिकारी गाजियाबाद महोदय ,
गाजियाबाद उ0 प्र0 .

अनुस्मारक -1

विषय : मा0 राष्ट्रीय हरित अधिकरण , दिल्ली द्वारा पारित आदेश दिनांकित 18/11/2020 O-A संख्या 10 of 20 वेद प्रकाश अग्रवाल बनाम अधिशासी अभियन्ता , मेरठ डिवीजन मेरठ आदि के अनुपालन के संबंध में।

महोदय !

उक्त विष्यक पारित आदेश के अनुपालन के संबंध में आवेदक द्वारा पंजी0 डाक से दिनांक 21/11/2020 अनुरोध पत्र के साथ मा0 : मा0 राष्ट्रीय हरित अधिकरण , दिल्ली द्वारा पारित आदेश दिनांकित 18/11/2020 को सलग्नक कर उसके साथ छाया प्रति आपत्ती पत्र जो कि आवेदक द्वारा मा0 राष्ट्रीय हरित अधिकरण , दिल्ली के समक्ष प्रस्तुत किया था को सलग्नक कर आपकी सेवा में इस अनुरोध के साथ प्रेषित किया था कि मा0 राष्ट्रीय हरित अधिकरण , नई दिल्ली द्वारा पारित आदेश का अनुपालन यथा शिघ्र करायें मगर आज लग.भग 4 माह का समय बीत जाने के बावजूद भी मा0 राष्ट्रीय हरित अधिकरण , नई दिल्ली द्वारा पारित आदेश का अनुपालन नहीं हुआ हैं ।

श्रीमान जी से निवेदन हैं कि मा0 अधिकरण द्वारा पारित आदेश का अनुपालन यथा शिघ्र करने का कष्ट करें ।

सलग्नक

1. छाया प्रति पूर्व में प्रेषित पत्र जिसका कि पेज न0 2 हैं
2. मा0 राष्ट्रीय हरित अधिकरण , नई दिल्ली द्वारा पारित आदेश जिसका कि पेज न0 3-4 हैं
3. OBJECTION filed by Applicant Before Hon`ble NGT पेज न0 5 से लेकर 21 तक है

Applicant

दिनांक 05/03/2021

वेद प्रकाश अग्रवाल (समाज सेवी)

संसारकासबसेबड़ादिवालियावहहैं,जिसनेकिहौंसला खोदिया ।

कुल 21 पेज हैं

ANNEXURE-5

2nd reminder for compliance of order passed by the Hon`ble National green tribunal new delhi In Oa 10 of 2020

From: Ved Aggarwal (ved_aggarwal016@yahoo.co.in)

To: dmgha@nic.in

Date: Saturday, 10 April, 2021, 11:45 am IST

Sir,

please find the attachment.

kind regards.

ved prakash aggarwal

mobile no 9873084288

2nd reminder.pdf
85.8kB

वेद प्रकाश अग्रवाल
(समाजसेवी)

सी-16,सैक्टर3,चिरंजीवविहार,गाजियाबाद 201002 ।
ई0मेल : ved_aggarwal016@yahoo.co.in
मो0 न0 9873084288 |

द्वारा इमेल / पंजी डाक दिनांक 12/04//2021

सेवा में,

जिलाधिकारी गाजियाबाद ,
कार्यालय जिलाधिकारी गाजियाबाद | **द्वितीय अनुस्मारक**

विषय : **मा0 राष्ट्रीय हरित अधिकरण दिल्ली द्वारा पारित आदेश दिंनाक 18/11/2020 O-A संख्या 10 of 2020 वेद प्रकाश अग्रवाल बनाम अधिशासी अभियन्ता , मेरठ डिवीजन मेरठ आदि के अनुपालन के संबंध में।**

महोदय !

उक्त विष्यक आदेश के अनुपालनार्थ अपीलार्थी द्वारा दिनांक 21/11/2020 पंजी0 डाक एवं इमेल के माध्यम से पत्र प्रेषित कर अपीलार्थी ने श्रीमान जी से मा0 **राष्ट्रीय हरित अधिकरण दिल्ली द्वारा पारित आदेश दिंनाक 18/11/2020 O-A संख्या 10 of 2020** का अनुपालन करने का अनुरोध किया था मगर श्रीमान जी द्वारा कोई कार्यवाही नहीं की । अपीलार्थी दिनांक 10/03/2021 को श्रीमान जी की सेवा में पंजी0 डाक से प्रथम अनुस्मारक प्रेषित कर पुरू अपना अनुरोध दोहराया मगर कोई जबाव श्रीमान जी तरफ से अपीलार्थी को प्राप्त नहीं हुआ । अपीलार्थी फिर से श्रीमान जी की सेवा में द्वितीय अनुस्मारक पंजी0 डाक से प्रेषित कर रहा हैं एवं अनुरोध करता हैं कि मा0 राष्ट्रीय हरित अधिकरण दिल्ली द्वारा पारित आदेश का यथा शीघ्र अनुपालन करने का अनुग्रह करें एवं कृत कार्यवाही से अपीलार्थी को अवगत करायें ।

धन्यवाद

वेद प्रकाश अग्रवाल (समाज सेवी)

Track Consignment

Quick help

* Indicates a required field.

* Consignment Number

EU291788245IN

Track More

Article Type	Delivery Location	Delivery Confirmed On
Inland Speed Post	Kavi Nagar SO	13/04/2021 16:54:59

Event Details For : EU291788245IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
13/04/2021	16:54:59	Kavi Nagar SO	Item Delivery Confirmed
13/04/2021	10:55:41	Kavi Nagar SO	Out for Delivery
13/04/2021	09:41:39	Kavi Nagar SO	Item Received
13/04/2021	05:35:02	Ghaziabad NSH	Item Dispatched
13/04/2021	04:53:38	Ghaziabad NSH	Item Bagged
12/04/2021	18:54:23	Ghaziabad NSH	Item Received

वेद प्रकाश अग्रवाल
(समाजसेवी)

सी-16,सैक्टर3,चिरंजीवविहार,गाजियाबाद 201002 ।
ईoमेल : ved_aggarwal016@yahoo.co.in
मो0 न0 9873084288 ।

द्वारा ईमेल / पंजी डाक

दिनांक 12/04//2021

सेवा में,

जिलाधिकारी गाजियाबाद ,
कार्यालय जिलाधिकारी गाजियाबाद ।

द्वितीय अनुस्मारक

विषय : **मा0 राष्ट्रीय हरित अधिकरण दिल्ली द्वारा पारित आदेश दिनांक 18/11/2020 O-A संख्या 10 of 2020 वेद प्रकाश अग्रवाल बनाम अधिशासी अभियन्ता , मेरठ डिवीजन मेरठ आदि के अनुपालन के संबंध में।**

महोदय !

उक्त विष्यक आदेश के अनुपालनार्थ अपीलार्थी द्वारा दिनांक 21/11/2020 पंजी0 डाक एवं इमेल के माध्यम से पत्र प्रेषित कर अपीलार्थी ने श्रीमान जी से मा0 **राष्ट्रीय हरित अधिकरण दिल्ली द्वारा पारित आदेश दिनांक 18/11/2020 O-A संख्या 10 of 2020** का अनुपालन करने का अनुरोध किया था मगर श्रीमान जी द्वारा कोई कार्यवाही नहीं की । अपीलार्थी दिनांक 10/03/2021 को श्रीमान जी की सेवा में पंजी0 डाक से प्रथम अनुस्मारक प्रेषित कर पुरू अपना अनुरोध दोहराया मगर कोई जबाव श्रीमान जी तरफ से अपीलार्थी को प्राप्त नहीं हुआ । अपीलार्थी फिर से श्रीमान जी की सेवा में द्वितीय अनुस्मारक पंजी0 डाक से प्रेषित कर रहा हैं एवं अनुरोध करता हैं कि मा0 राष्ट्रीय हरित अधिकरण दिल्ली द्वारा पारित आदेश का यथा शीघ्रे अनुपालन करने का अनुग्रह करें एवं कृत कार्यवाही से अपीलार्थी को अवगत करायें ।

धन्यवाद

वेद प्रकाश अग्रवाल (समाज सेवी)

संसार का सबसे बड़ा दिवालिया वह हैं,जिसने कि हौंसला खोदिया ।

EU291782451r

ANNEXURE-6

TRUE TRANSLATED COPY OF 2nd appeal DATED 10.05.2021 OF Ved Prakash Aggarwal (social worker) SENT TO THE STATE INFORMATION Commission , LUCKNOW

VED PRAKASH AGGARWAL
(Social Worker)
C-16, Sector-3, Chiranjiv Vihar, Ghaziabad
Email:ved_aggarwal016@yahoo.co.in
Mob.:9873084288/twitter@gzbvikas

Second Appeal Under Section 19 (3) Right to Information Act

To,

Dated 10/05/2021

State Information Commission U.P.
RTI Bhawan, 7/7 vibhuti Khand , gomati Nagar , Lucknow 226010 u.P.

A: Necessary Details for Contacting to Appellant:

1. Name of Applicant	VedPrakashAggarwal (Social Worker)
2. Address, Mobile No. & Email address	C-16, Sector-3, ChiranjivVihar, Ghaziabad -201002 Mobile No.: 9873084288

B: Details of Second Appeal:

1. Name & Address of First Appellant Officer	Name: Not known. First Appellant officer, office of District Magistrate, Ghaziabad.
2. Details of Concerned	Name: Not known., office of

State Public Information Officer	District Magistrate, Ghaziabad. Date submitted the Application 30/01/2021 Date on which, 30 Days completed: 01.03.2021
3. Details of Filed Appeal under section 19 (1) of Act before First Appellant Officer	1. Filed the First Appeal before first appellant Officer, on Dated 08/03/2021
4. Copy of Appeal or Copy of Order (if any, attach)	Attached Copy of first appeal , no any order received passed by the first appellant authority .
5. If the appeal is being filed after limitation period, in such circumstances, cause of delay.	The appeal is being presented within limitation period.
6. Grounds of Appeal	Appellant did not get any reply/response within stipulated limitation period aggrieved appellant from the state public information officer, off District Magistrate, Ghaziabad ,The applicant made the first appeal before the First

	Appellant Officer under Section 19 (1)of the Act. By the Registered Post , but no order was received from the First Appellant Officer. The appellant should be upset with the above both officers, submitting an 2nd appeal under section 19 (3) before the Commission.
7. Prayer or sought Relief	1. Give the directions to concerned Information Officer to provide information. 2. Impose the penalty under the provisions of section 20 of Right to Information Act, 2005 on the concerned Information Officer for not providing information. 3. Award the compensation to the applicant under the provisions of section 19

	(8) (B) of above Act.
8. Enclosed Documents.	1. Copy of original application. 2. Copy of the First Appeal

VERIFICATION:-

I, VedPrakashAggarwal (Social Worker) S/o Late ShriRagubarDayal R/o C-16, Sector -3, ChiranjiVihar, Ghaziabad hereby declare that I have not presented any Second Appeal against order in question and in accordance of my best knowledge and belief the details provided in the Second Appeal are true and correct and nothing relevant fact concealed therein.

Place: Ghaziabad

Date: 10.05.2021

Signatures of Appellant

Sd/- (eligible)

Ved Prakash Aggarwal (Social Worker)

वेद प्रकाश अग्रवाल सी-16, सैक्टर 3, चिरंजीव विहार, गाजियाबाद 201002 ।
(समाज सेवी)ई०मेल : ved_aggarwal016@yahoo.co.in
मो०न०9873084288 | twitter @vedsocialworker

सूचना का अधिकार अधिनियम,2005 की धारा 19 (3) के अन्तर्गत द्वितीय अपील ।

दिनांक 10/05/2021

सेवा में,
उत्तर प्रदेश राज्य सूचना आयोग,
आर०टी०आई० भवन, 7/7, विभूती खण्ड,गोमती नगर लखनऊ 226010 उ० प्र० ।
क:अपीलार्थी से सम्पर्क हेतु आवश्यक विवरण :

1. अपीलार्थी का नाम	वेद प्रकाश अग्रवाल (समाज सेवी)
2. अपीलार्थी का पता	भवन संख्या सी-16 , सैक्टर 3, चिरंजीव विहार , गाजियाबाद 201002 मे0 न0 9873084288

ख: द्वितीय अपील का विवरण :

प्रथम अपीलीय अधिकारी का नाम व पता	नाम : ज्ञात नहीं प्रथम अपीलीय अधिकारी, जिलाधिकारी गाजियाबाद , गाजियाबाद उ० प्र० ।
1. सम्बंधित लोक सूचना अधिकारी का नाम व पता	नाम ज्ञात नहीं , जनसूचना अधिकारी, जिलाधिकारी गाजियाबाद , गाजियाबाद उ० प्र० । आवेदन की तिथी 30/01/2021 सूचना देने की निर्धारित अवधि 30 दिन तीस दिन पूरे होने की तिथी 01/03/2021
2. अधिनियम की धारा 19 (1) के अन्तर्गत प्रथम अपीलीय प्राधिकारी के समक्ष फाईल की गई अपील का ब्यौरा ।	दिनांक 08/03/2021 को रजि० डाक से प्रथम अपीलीय अधिकारी के समक्ष अधिनियम की धारा 19 (1) के अन्तर्गत प्रथम अपील प्रस्तुत की ।
3. अपील की प्रति व पारित आदेश की प्रति (यदि कोई हो सलग्न की जाये)	प्रथम अपील की छाया प्रति संग्लन हैं ।
4. अगर अपील विहित अवधि के पश्चात फाईल की जा रही है तो विलम्ब का कारण	अपील समय पर प्रस्तुत की जा रही है ।
5. अपील का आधार	जनसूचना अधिकारी द्वारा निर्धारित समय सीमा के

परिस्थितियां जब विपरित होती हैं,तब '' व्यक्ति और पैसा '' नहीं '' स्वभाव एवं संबंध ''काम आते हैं ...

RU 2352015218

वेद प्रकाश अग्रवाल सी-16, सैक्टर 3, चिरंजीव विहार, गाजियाबाद 201002 ।
(समाज सेवी)ई०मेल : ved_aggarwal010@yahoo.co.in
मो०न०9873084288 | twitter @vedsocialworker

	अन्तर्गत कोई सूचना उपलब्ध नहीं करायी गई हैं । अपीलार्थी ने सूचना अधिकारी से क्षुब्ध होकर क्षुब्ध होकर दिनांक 08/03/2021 को अधिनियम की धारा 19 (1) के अन्तर्गत प्रथम अपीलीय अधिकारी , जिलाधिकारी गाजियाबाद के समक्ष प्रथम अपील प्रस्तुत की ,मगर प्रथम अपीलीय अधिकारी द्वारा भी निर्धारित समय सीमा के अन्तर्गत कोई आदेश पारित नहीं किया । अपीलार्थी उक्त दोलो अधिकारीयों से व्यथित होकर मा० आयोग के समक्ष धारा 19 (3) के अन्तर्गत द्वितीय अपील प्रस्तुत कर रहा है ।
6. प्रार्थना या मांगा गया अनुतोष	1. संबंधित लोक प्राधिकारी से सूचना दिलाऐं । 2. संबंधित लोक प्राधिकारी को सूचना न देने पर सूचना का अधिकार अधिनियम 2005, की धारा 20 के प्रावधानों के अन्तर्गत दण्डित किया जायें । 3. आवेदक को उक्त अधिनियम की धारा 19 (8)(ख) के अन्तर्गत क्षतिपूर्ती दिलाई जायें ।
7. सलग्नक दस्तावेज	1. छाया प्रति मूल आवेदन । 2. छाया प्रति प्रथम अपील ।

सत्यापन

मैं वेद प्रकाश अग्रवाल पुत्र स्व० श्री रघुबर दयाल निवासी भवन संख्या सी-16, सेक्टर 3 चिरंजीव विहार गाजियाबाद एतद्द्वारा घोषणा करता हूँ कि मैनें प्रश्नगत आदेश के विरूद्ध कोई अन्य द्वितीय अपील दायर नहीं की है और मेरी जहां तक जानकारी और विश्वास है इस द्वितीय अपील में उपलब्ध कराये गये ब्यौरे सत्य एवं सही है और मैनें कोई सारवान तथ्य छुपाया नही हैं ।

स्थान गाजियाबाद ।
दिनांक 10/05/2021

अपीलार्थी के हस्ताक्षर

वेद प्रकाश अग्रवाल (समाज सेवी)

पैसा `` नहीं `` स्वभाव एवं संबंध ``काम आते हैं ...

ANNEXURE-7

द्वारा:–पंजीकृत डाक

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्र संख्या :– 1430 /एसटी–ए.डी.एम.(सिटी)/2021 दिनांक 17–05–2021

श्री वेद प्रकाश अग्रवाल (समाज सेवी)
निवासी–सी–16, सै0–03, चिंरजीव विहार
गाजियाबाद।

कृपया सूचना का अधिकार अधिनियम–2005 की धारा–19(1) के अंतर्गत अपने अपीलीय प्रार्थना पत्र दिनांकित 08–03–2021 जोकि जन सूचना अधिकारी(राजस्व) कृते जिलाधिकारी गाजियाबाद के पत्र संख्या:–621/वरि0प्र0अ0/प्रथम अपील 621/विविध/2021 दिनांक:–04–05–2021 के अंतर्गत सूचना उपलब्ध कराने हेतु इस कार्यालय में प्राप्त हुआ है।

अतः आप द्वारा प्रस्तुत अपीलीय पत्र के कम में वांछित सूचना पत्र के साथ संलग्न प्रेषित है।

अतः उपरोक्तानुसार सूचित होवे।

अपर जिलाधिकारी (नगर)
गाजियाबाद।

प्रतिलिपि–

1– जन सूचना अधिकारी(राजस्व) कृते जिलाधिकारी गाजियाबाद को उनके पत्र संख्या:–621/वरि0प्र0अ0/प्रथम अपील–621/विविध/2021 दिनांक:–04–05–2021 के कम में आवश्यक कार्यवाही हेतु प्रेषित।

अपर जिलाधिकारी (नगर)
गाजियाबाद।

Received
19/5/2021

DISTRICT MAGISTRATE OFFICE GHAZIABAD
Letter No :- 1166 /ST-ADM(City)/2021 Dated 09-04-2021

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi,

E-mail- judicial-ngt@gov.in & ngt.filing@gmail.com

Sub: **Compliance report in compliance to order passed by Hon'ble NGT, New Delhi on dated 18.11.2020 in matter of O.A. No. 10/2020, Ved Prakash Aggrawal Versus Executive Engineer, Meerut Division, Gang Naha, Meerut. & Ors.**

Sir,

With reference to the above subject mentioned above, in compliance to the order passed by Hon'ble National Green Tribunal, New Delhi on dated 18.11.2020 in matter of OA No. 10/2020, Ved Prakash Aggrawal Versus Executive Engineer, Meerut Division, Gang Naha, Meerut. & Ors , the compliance report is submitted for your kind perusal and necessary action please.

Yours Sincerely

Additional District Magistrate (City)
Ghaziabad

Copy to:

1- District Magistrate, Ghaziabad .
2- Standing Counsel, Hon'ble National Green Tribunal on behalf on District Administration, Ghaziabad for perusal and necessary action.

Additional District Magistrate (City)
Ghaziabad

कार्यालय अपर नगर मजिस्ट्रेट (द्वितीय), गाजियाबाद।
पत्रांक: 501 /एस0टी0–ए0सी0एम0(द्वितीय)/2021 दिनांक: 15 मार्च, 2021

अपर जिलाधिकारी (नगर),
गाजियाबाद।

विषयः– मा0 राष्ट्रीय हरित अभिकरण नई दिल्ली के समक्ष लम्बित/निस्तारित OA-10 2020 वेद प्रकाश अग्रवाल बनाम अधिशासी अभियन्ता मेरठ खण्ड गंगा नहर मेरठ व अन्य दिनांक 18–11–2020 को पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

कृपया आपके कार्यालय जिलाधिकारी, गाजियाबाद के पत्र सं0 41/एस0टी0–ए0डी0एम0(सिटी)/2021 दिनांक 06–01–2021 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विचाराधीन वाद संख्या 10/2020 वेद प्रकाश अग्रवाल बनाम एक्जीक्यूटिव इंजीनियर, मेरठ डिवीजन, गंग नहर मेरठ व अन्य में दिनांक 18–11–2020 को आदेश पारित कर याचिकाकर्ता द्वारा प्रस्तुत आपत्तियों का निस्तारण कराने के निर्देश दिये गये थे, जिसके क्रम में याचिकाकर्ता द्वारा जिलाधिकारी महोदय को प्रेषित प्रत्यावेदन/आपत्ति के क्रम में महोदय के पत्र सं0 3517 दिनांक 24–11–2020 निर्गत कर शिकायत का निस्तारण कराते हुये आख्या समयान्तर्गत उपलब्ध कराने के निर्देश दिये गये थे, तत्क्रम में अधोहस्ताक्षरी की आख्या दिनांकित 30–12–2020 महोदय को प्रेषित की गयी थी, जिसमें महोदय द्वारा अवलोकनोपरान्त याचिकाकर्ता के प्रत्यावेदन में उल्लिखित समस्त आपत्तियों का निस्तारण नहीं किये जाने के सम्बन्ध में अवगत कराया गया है तथा याचिकाकर्ता द्वारा प्रस्तुत प्रत्यावेदन/आपत्ति दिनांक 21–11–2020 एंव मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 18–11–2020 की छायाप्रति संलग्न कर मा0 एन0जी0टी0 द्वारा पारित आदेशों का अनुपालन कराते हुये अनुपालन आख्या संयुक्त रूप से एक सप्ताह के भीतर कार्यालय में उपलब्ध कराने हेतु निर्देशित किया गया था।

उक्त के सम्बन्ध में अधोहस्ताक्षरी द्वारा पत्र सं0 87/एस0टी0–ए0सी0एम0(द्वितीय)/2021 दिनांक 08–01–2021 को पत्र जारी कर याचिकाकर्ता द्वारा प्रस्तुत प्रत्यावेदन/आपत्ति दिनांक 21–11–2020 एंव मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 18–11–2020 की छायाप्रति संलग्न कर मा0 एन0जी0टी0 द्वारा पारित आदेशों का अनुपालन कराते हुये अनुपालन आख्या संयुक्त रूप से एक सप्ताह के भीतर कार्यालय में उपलब्ध कराने हेतु निर्देशित किया गया था, ताकि कृत कार्यवाही मा0 एन0जी0टी0, नई दिल्ली में दाखिल की जा सके।

उक्त के क्रम में अधिशासी अभियन्ता, मेरठ खण्ड गंगा नहर, मेरठ द्वारा पत्र संख्या 1397/मेखंगंनमे/एन0जी0टी0 दिनांक 09–03–2021 के अनुपालन में आख्या तैयार कर प्रेषित की गयी है, जो मूल रूप में संलग्न कर महोदय की सेवा में आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नकः– यथोपरि।

(विनय कुमार सिंह)
अपर नगर मजिस्ट्रेट (द्वितीय),
गाजियाबाद।

कार्यालय अपर नगर मजिस्ट्रेट (द्वितीय) गाजियाबाद

@Vu5h

प्रेषक,

अधिशासी अभियन्ता
मेरठ खण्ड गंगा नहर,
मेरठ

प्रेषित,

अपर जिलाधिकारी (नगर)
गाजियाबाद, कार्यालय जिलाधिकारी,
गाजियाबाद।

पत्रांक- 1397 /मेखंगंनमे/एन0जी0टी0, दिनांकः 01-03-2021

विषयः मा0 राष्ट्रीय हरित अभिकरण नई दिल्ली के समक्ष लम्बित/निस्तारित ओ0ए0-10, 2020 वेदप्रकाश अग्रवाल बनाम अधिशासी अभियन्ता, मेरठ खण्ड गंगा नहर, मेरठ व अन्य दिनांक 18.11.2020 को पारित आदेश के अनुपालन के सम्बन्ध में।

सन्दर्भः- आपका पत्रांक 211/एस0टी0ए0डी0एम0 (सिटी) दिनांक 27.01.2021

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने की कृपा करें। उक्त विषयक श्री वेदप्रकाश अग्रवाल द्वारा राजवाहा टीकरी पर प्राईवेट बिल्डर लैण्डक्राफ्ट, अस्पताल कोलम्बिया एशिया एवं प्राईवेट बिल्डर ए0टी0एस के समीप सिंचाई विभाग की भूमि पर अतिक्रमण की शिकायत मा0 एन0जी0टी0 कोर्ट में होने के क्रम में सिंचाई विभाग एवं गाजियाबाद विकास प्राधिकरण, गाजियाबाद द्वारा संयुक्त निरीक्षण किया गया है। उक्त के क्रम में अवगत कराना है कि वर्तमान में उक्त स्थलों पर कोई अतिक्रमण नही है जिसके फोटोग्राफ्स संलग्न है।

उक्त के अतिरिक्त यहाँ यह भी अवगत कराना है कि जनपद गाजियाबाद में सिंचाई विभाग की 22.82 हैक्टेयर भूमि गाजियाबाद विकास प्राधिकरण, गाजियाबाद को हस्तान्तरण का प्रकरण प्रगति में है जिसमें गाजियाबाद विकास प्राधिकरण, गाजियाबाद द्वारा अधिकांश स्थानों पर सिंचाई विभाग की भूमि पर सड़क का निर्माण किया गया है।

संलग्नकः-उपरोक्तानुसार।

भवदीय,

अधिशासी अभियन्ता
मेरठ खण्ड गंगा नहर
मेरठ

पत्रांकः /मेखंगंनमे/तदिनांक ।

प्रतिलिपि निम्नलिखित को उक्त सन्दर्भित पत्र के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1- अपर नगर मजिस्ट्रेट (द्वितीय) गाजियाबाद।
2- अधिशासी अभियन्ता, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3- सहायक अभियन्ता-चतुर्थ, मेरठ खण्ड गंगा नहर, मेरठ।
4- जिलेदार मुरादनगर, मेरठ खण्ड गंगा नहर, मेरठ।
5- याद लिपिक, मेरठ खण्ड गंगा नहर, मेरठ।

अधिशासी अभियन्ता
मेरठ खण्ड गंगा नहर,
मेरठ

D:\07Le2019\new.docx

प्रेषक,

अधिशासी अभियन्ता
मेरठ खण्ड गंगा नहर,
मेरठ

प्रेषित,

अपर ~~जिलाधिकारी~~ (नगर) द्वितीय गा०बाद।
गाजियाबाद, कार्यालय जिलाधिकारी,
गाजियाबाद।

पत्रांक- /मेखंगंनगे/एन0जी0टी0, दिनांकः -03-2021

विषयः मा0 राष्ट्रीय हरित अभिकरण नई दिल्ली के समक्ष लम्बित/निस्तारित ओ0ए0-10, 2020 वेदप्रकाश अग्रवाल बनाम अधिशासी अभियन्ता, मेरठ खण्ड गंगा नहर, मरेठ व अन्य दिनांक 18.11.2020 को पारित आदेश के अनुपालन के सम्बन्ध में।

सन्दर्भः- आपका पत्रांक 211/एस0टी0ए0डी0एम0 (सिटी) दिनांक 27.01.2021

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने की कृपा करें। उक्त विषयक श्री वेदप्रकाश अग्रवाल द्वारा राजवाहा टीकरी पर प्राईवेट बिल्डर लैण्डक्राफ्ट, अस्पताल कोलम्बिया एशिया एवं प्राईवेट बिल्डर ए0टी0एस के समीप सिंचाई विभाग की भूमि पर अतिक्रमण की शिकायत मा0 एन0जी0टी0 कोर्ट में होने के क्रम में सिंचाई विभाग एवं गाजियाबाद विकास प्राधिकरण, गाजियाबाद द्वारा संयुक्त निरीक्षण किया गया है। उक्त के क्रम में अवगत कराना है कि वर्तमान में उक्त स्थलों पर कोई अतिक्रमण नही है जिसके फोटोग्राफ्स संलग्न है।

उक्त के अतिरिक्त यहाँ यह भी अवगत कराना है कि जनपद गाजियाबाद में सिंचाई विभाग की 22.82 हैक्टेयर भूमि गाजियाबाद विकास प्राधिकरण, गाजियाबाद को हस्तान्तरण का प्रकरण प्रगति में है जिसमें गाजियाबाद विकास प्राधिकरण, गाजियाबाद द्वारा अधिकांश स्थानों पर सिंचाई विभाग की भूमि पर सड़क का निर्माण किया गया है।

संलग्नकः-उपरोक्तानुसार।

(मानवेन्द्र सिंह)
अधिशासी अभियन्ता
गाजियाबाद विकास प्राधिकरण
गाजियाबाद

(आशुतोष सारस्वत)
अधिशासी अभियन्ता
मेरठ खण्ड गंगा नहर
मेरठ

(अम्बरीश कुमार)
उपराजस्व अधिकारी-द्वितीय,
मेरठ खण्ड गंगा नहर, मेरठ

(सतेन्द्र कुमार)
सहायक अभियन्ता-चतुर्थ
मेरठ खण्ड गंगा नहर
मेरठ

(बृजेश कुमार)
अवर अभियन्ता
मेरठ खण्ड गंगा नहर, मेरठ

(प्रदीप अग्रवाल)
जिलेदार मुरादनगर
मेरठ खण्ड गंगा नहर
मेरठ

(रामपाल सिंह)
सींचपाल-दुहाई
मेरठ खण्ड गंगा नहर, मेरठ

(सुनील कुमार)
सींचपर्यवेक्षक-दुहाई
मेरठ खण्ड गंगा नहर, मेरठ

क्रमश.....02

D:\D\Lu2017\new.docx

पत्रांकः /मेखंगंनमे/तादनांक

प्रतिलिपि निम्नलिखित को उक्त सन्दर्भित पत्र के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1- अपर नगर मजिस्ट्रेट (द्वितीय) गाजियाबाद।
2- अधिशासी अभियन्ता, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3- सहायक अभियन्ता-चतुर्थ, मेरठ खण्ड गंगा नहर, मेरठ।
4- जिलेदार मुरादनगर, मेरठ खण्ड गंगा नहर, मेरठ।
5- वाद लिपिक, मेरठ खण्ड गंगा नहर, मेरठ।

अधिशासी अभियन्ता
मेरठ खण्ड गंगा नहर,
मेरठ

विभाग का नाम- सिंचाईएवं जलसंसाधन विभाग

खण्ड का नाम-मेरठ खंड गंगा नहर, मेरठ

टीकरी राजवाहे के कि0 मी0 43.250 पर(लैंड क्राफ्ट डवलपर्स के सामने) सिंचाई विभाग की पड़ी हुई निष्प्रयोज्य भूमि

राजस्व अधिशासी-चतुर्थ
मेरठ

जिलाधिकारी गौतम बुद्धनगर
(गाजियाबाद)
मेरठ खंड गंगा नहर मेरठ

उपजिलाधिकारी
मोदीनगर (गाजियाबाद)
मेरठ खण्ड गंगा नहर मेरठ

विभाग का नाम- सिंचाईएवं जलसंसाधन विभाग

खण्ड का नाम-मेरठ खंड गंगा नहर, मेरठ

टीकरी राजवाहे के कि0 मी0 43.310 पर(ए टी एस डवलपर्स के सामने) सिंचाई विभाग की पड़ी हुई निष्प्रयोज्य भूमि।

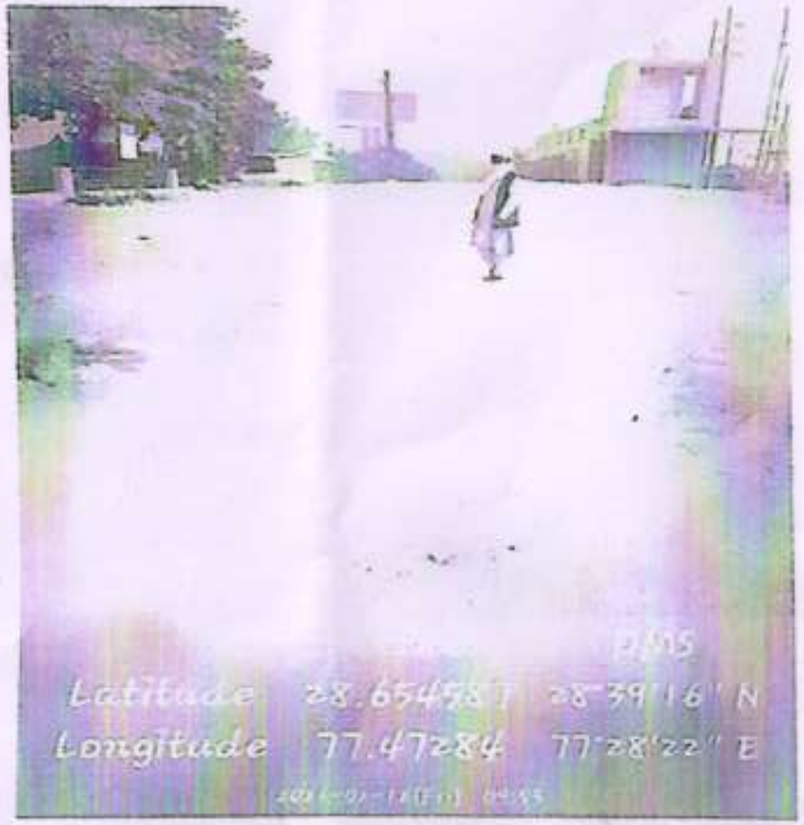
सहायक अभियन्ता-चतुर्थ
गंगा नहर, मेरट

अधिशासी अभियन्ता
(गाजियाबाद)
मेरठ खंड गंगा नहर मेरठ

उपजिलाधिकारी II
मोदीनगर (गाजियाबाद)
मेरठ खण्ड गंगा नहर मेरठ

विभाग का नाम- सिंचाई एवं जलसंसाधन विभाग

खण्ड का नाम-मेरठ खंड गंगा नहर, मेरठ



टीकरी राजवाहे के कि0 मी0 43.400 पर (कोलम्बिया अस्पताल के सामने) सिंचाई विभाग की पड़ी हुई निष्प्रयोज्य भूमि ।

महाप्रबंधक अभियन्ता-चतुर्थ
गंगा जल खण्ड मेरठ

जिलेदार सदर गुलावठी
(गाजियाबाद)
मेरठ खंड गंगा नहर मेरठ

उपजिलाधिकारी II
मोदीनगर (गाजियाबाद)
मेरठ खण्ड गंगा नहर मेरठ

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 10/2020

(With report dated 17.09.2020)

Ved Prakash Aggrawal Applicant

Versus

Executive Engineer, Meerut Division, Gang Nahar, Meerut. & Ors. Respondent

Date of hearing: 18.11.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant: Mr. Ved Prakash Aggrawal, in person

ORDER

1. Grievance in this application is that no action is being taken against encroachment of Tikri Rajvaha Bhola Jhal, (drain) joining Dasna drain in district Ghaziabad. M/s Landcraft Developers Pvt. Ltd has developed the housing township and M/s Columbia Asia Hospital has set up a hospital by way of encroachment. There is also encroachment by Ghaziabad Development Authority.

2. Vide order dated 22.01.2020, the Tribunal sought an action taken report from the Executive Engineer, Meerut Division (Gang Nahar), Meerut and the District Magistrate, Ghaziabad. Accordingly, the District Magistrate, Ghaziabad has filed an action taken report on 17.09.2020, annexing an inspection report as follows:

"…. … ….

"1. The temporary hoarding imposed by M/s Land Craft Developers Pvt. Ltd. in the land of the irrigation Department on Tikri distributary has been removed. There is no illegal occupation of the land of the irrigation department. Photo is attached.

2. A temporary tin was placed on the Tikri distributary by ATS Grand realtors Pvt. Ltd. It has been removed from the spot. There is no occupation of the land of the irrigation department. Photo is attached.

3. The temporary wooden kiosk that was placed in front of the M/s. Columbia Asia Hospital on the land of the irrigation department on Tikri distributary has been removed from the spot. There is no encroachment on the concerned irrigation department land (Tikri Distributary). Photo is attached."

3. However, the applicant has filed objections on 13.11.2020 to the effect that the Ghaziabad Development Authority (GDA) is still encroaching the drain in question as shown by the photographs annexed to the said objections.

4. In view of above, we permit the applicant to put forward the said objections to the District Magistrate, Ghaziabad who may look into the same and take further remedial action within one month.

The application is disposed of.

A copy of this order be forwarded to the District Magistrate, Ghaziabad by e-mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. S.S. Garbyal, EM

Dr. Nagin Nanda, EM

November 18, 2020
Original Application No. 10/2020
DV

ANNEXURE-9

TRUE TRANSLATED COPY OF APPLICATION DATED 10.12.2018 OF ANJU AGGARWAL SENT TO THE PUBLIC INFORMATION OFFICER, MEERUT

ANJU AGGARAL C-16, Sector -3, Chiranjiv Vihar, Ghaziabad, Email – ved_aggarwal016@yahoo.co.in

Mob.: 9873084288/ twitter@gzbvikas

APPLICATION UNDER SECTION 6 (1) RIGHT TO INFORMATION ACT – 2005 Through Regd. Post

To, The Public Information Officer

Office: Executive Engineer,
Meerut Division Ganga Nahar Meerut
Meerut – 250001 (U.P.)

1. Name of Applicant :- Anju Aggarwal
2. Full Address of Applicant: - C-16, Sector -3, Chiranjiv Vihar, Ghaziabad

3. Details of sought information:- Give the following information related to rajbaha …..

    1. It is mentioned in the Letter No. 4447/MKGNM/Public Information dated 30.10.2018 received at the part of applicant that in accordance of enquiry/ investigation report of Assistant Engineer, the land at X both places of Rajvaha Tikari is lying vacated. Kindly provide the

certified copy of enquiry / investigation report of Assistant Engineer to the applicant.

2. It is mentioned in the received Letter No. 4447/MKGNM/Public Information dated 30.10.2018 at the part of applicant that it has been issued non-objection certificate in relation of construction of Puliya (small passing bridge). Kindly provide the certified copy of above Non-Objection Certificate to the applicant.

I verify hereby that the sought information is not exempted from the sections 8 and 9 under the provisions of Right to Information Act – 2005 in accordance of my knowledge and information. The sought information by me on the condition of not concerning to your office, the above application is to be transferred to the concerned Public Officer under the provisions of section 6 (3) of above Act.

4. Finally, it is requested that I am attaching the Postal Order bearing no. 45F 871390 with application in accordance of stipulated provisions of law.

Enclosures: As above

Thanking You

Yours faithfully

Sd/- (illegible)

Applicant

अन्जू अग्रवाल

सी-16, सैक्टर 3, चिरंजीव विहार, गाजियाबाद

ई0 मेल : ved_aggarwal016@yahoo.co.in
मो0 : 9873084288 | twitter @gzbvikas

सूचना का अधिकार अधिनियम, 2005 की धारा 6 (1) के अन्तर्गत आवेदन ।

रजि0 डाक

दिनांक 10/12/2018

सेवा में,
जनसूचना अधिकारी,
कार्यालय : अधिशासी अभियन्ता मेरठ खण्ड गंगा नहर मेरठ,
मेरठ 250001 उ0 प्र0 ।।

1. आवेदक का नाम : अन्जू अग्रवाल
2. आवेदक का पूरा पता : सी 16 सेक्टर 3 चिरंजीव विहार गाजियाबाद
3. मागीं गयी सूचना का ब्यौरा : राजबाहा टिकरी से संबंधित निम्नखित सूचनाऐं दें ।

1. आवेदिका को प्राप्त पत्रांक 4447 /मेखागंनमे /जनसूचना, दिनांक 30/10/2018 में वर्णित है कि सहायक अभियन्ता की जांच आख्या के अनुसार एक्त स्थन पर दोनो रा0 टीकरी की भूमी खाली पड़ी हुई है । आवेदिका को सहायक अभियन्ता की जांच आख्या की सत्यापित छाया प्रति दें ।

2. आवेदिका को प्राप्त पत्रांक 4447 /मेखागंनमे /जनसूचना, दिनांक 30/10/2018 में वर्णित है कि पुलिया बनाने हेतु अनापत्ती प्रमाण पत्र जारी किया है आवेदिका को उक्त अनापत्ती प्रमाण पत्र की सत्यापित छाया प्रति दें ।

मैं एतद्द्वारा यह घोषित करती हूँ कि मेरी पूरी जानकारी में मॉगी गई सूचना , सूचना का अधिकार अधिनियम 2005 की धारा 8 एवं 9 के अतंर्गत मुक्त नही हैं। आवेदन अथवा आवेदन के किसी बिन्दु में मेरे द्वारा वांछित सूचना आपके कार्यालय से संबंधित नहीं होने पर उक्त अधिनियम की धारा 6 (3) के अन्तर्गत संबंधित लोक अधिकारी को अन्तरित करें ।

4. अन्त में निवेदन हैं कि नियमानुसार मैं रू0 10.00 का पोस्टल आर्डर संख्या 45 F 871390 आवेदन पत्र के साथ संलग्न कर रहा हूँ

सलग्नक: यथोक्त ।

धन्यवाद

आवेदिका

ANNEXURE-10

TRUE TRANSLATED COPY OF REPLY DATED 11.01.2019 FOR PROVIDING THE INFORMATION UNDER RIGHT TO INFORMATION ACT, 2005

"Through Regd. Post"

Right to Information Act – 2005

Letter No.:148/MDGN/Public Information Dated: 11.01.2019

Subject: Regarding to Provide the Information Sought under Right to Information Act – 2005

Reference: Your Letter No. NIL dated 10.12.2018

To,

Smt. Anju Aggarwal,
R/o C-16, Sector -3
Chiranjiv Vihar, Ghaziabad

Your reference letter regarding the above, which has been received in this office on 15/12/2014, Following are the points of order of information desired by the Right to Information Act-2005,
Point N0 1:- Photocopy enclosed |

Point N0 2:- Photocopy enclosed |

Enclosure: As above

Sd/- (illegible)
Executive Engineer
Meerut Division, Gang Nahar
Meerut

Subject : In connection with the Encroachment by the private builder Landcraft and and Private Hospital Columbia Asia on Rajbaha Tikri, which passes through the village Bamheta Mehrauli.

Ref:- your letter no 725 dated 6.8.2018 and 610 dated 24-07-2018 Executive Engineer , Meerut Division ganga Nahar Meerut

---

It was managed to conduct the inspection of above subject referred letter through Zile dar , Muradnagar. The Zile Dar has informed through his report after conducting the enquiry that in accordance of contention of complainant namely Smt. Anju Aggarwal, the Builder has declared useless to Rajvaha Tikri and on the same, it has been declared the regions L.OG. P.P.G. CR.E.EN in the map/drawing and in accordance of my personal inspection of spot, it has not been planted any plant on the above useless land. Rajvaha Tikari is lying useless more than about 30 years in the situation of potholed land. Colombia, Asia Pvt. Hospital has not done any kind of encroachment on Rajvaha Tikari. The complainant is demanding to change/amend rule- sub rules of utility of land in relation of conserve the utility of land of Rajvaha, which is concerned to the Office of Mines and Minerals. It is also relevant to mention at this stage that the case of transfer the useless land of Villages Mahrauli and Bamheta to Ghaziabad Development Authority is pending at State Level. The Private Hospital Colombia Asia has not encroached/ possessed illegally on the land of Rajvaha Tikri situated in Village – Bamheta, due to

this reason, it has not taken any departmental action against both of them. Therefore, the alleged allegations are false and baseless. It is recommended to dismiss the complaint.

Sd/- (illegible)

Assistance engineer –iv

Meerut Division Gang Nahar Meerut

"पंजीकृत"
सूचना का अधिकार-2005

कार्यालय अधिशासी अभियन्ता
मेरठ खण्ड गंगा नहर,
मेरठ

पत्रांकः- 140 /मेखगंनमे/जनसूचना, दिनांकः 11-01-2019

विषयः- सूचना के अधिकार अधिनियम-2005 के अन्तर्गत सूचना उपलब्ध कराने के सम्बन्ध में।

सन्दर्भः- आपका पत्र संख्या शून्य, दिनांक 10-12-2018

श्रीमति अन्जू अग्रवाल निवासी सी-16, सैक्टर-3, चिरंजीव विहार, गाजियाबाद।

उपरोक्त विषयक आपका संदर्भित पत्र जो इस कार्यालय में दिनांक 15-12-2018 को प्राप्त हुआ है, द्वारा सूचना का अधिकार अधिनियम-2005 के अन्तर्गत वांछित सूचना के क्रम बिन्दु वार सूचना निम्न प्रकार हैः-

बिन्दु सं0 1:- छायाप्रति संलग्न।

बिन्दु सं0 2:- छायाप्रति संलग्न।

संलग्नकः उपरोक्तनुसार।

अधिशासी अभियन्ता
मेरठ खण्ड गंगा नहर,
मेरठ
11.01.2019

15/1/19

सन्दर्भ :- आपका पत्र संख्या 725 दिनांक 6-8-2018 एवं 810 दि० 24-7-2018

अधिशासी अभियन्ता, मेरठ खण्ड गंगा नहर मेरठ

उपरोक्त विषयक सन्दर्भित पत्र की जाँच जिलेदार भुराहनगर से कराई गयी। जिलेदार द्वारा आँखोंदेखा अपनी आख्या से अवगत कराया है, कि शिकायतकर्ता श्रीमती अन्जू अग्रवाल के कथनानुसार विपक्षी द्वारा राजबाहा टीकरी को निष्प्रयोज्य घोषित कराया गया है एवं उस पर गलत रूप से L.O.G. P.P.G. C.R. E.E. N. क्षेत्र घोषित कराया गया है। एवं मेरी स्वयं की - स्थलीय जाँच के अनुसार उपरोक्त निष्प्रयोज्य भूमि पर कोई चौंचा शीवक नहीं किया गया है। रा० टीकरी कुनड़ खावड़ की स्थिति में लगभग 30 वर्ष से अधिक समय से निष्प्रयोज्य पड़ा हुआ है। कोलम्बिया, हीशपा हाईवेट अस्पताल द्वारा राजबाहा टीकरी पर कोई अतिक्रमण नहीं किया गया है शिकायतकर्ता के द्वारा राजबाहा की भूमि का उपयोग बदलने की यावत नियम उपनियम भूउपयोग बदलने की आँख की जा रही है। जिसका सम्बन्ध अधिशासी कार्यालय से है। पर यह भी अवगतनीय है, कि ग्राम महरौली बजहेड़ा की निष्प्रयोज्य भूमि का प्रकरण गाजियाबाद विकास प्राधिकरण को हस्तान्तरण हेतु शासन स्तर पर विचाराधीन लम्बित चल रहा है। हाईवेट अस्पताल कोलम्बिया हीशपा द्वारा ग्राम बजहेड़ा में राजबाहा टीकरी की भूमि पर कोई अतिक्रमण/अवैध कब्जा नहीं किया गया है। जिसके कारण उन दोनों के विरुद्ध कोई विभागीय कार्यवाही नहीं की गयी है। अतः आरोप झूठे एवं निराधार है। शिकायती पत्र निरस्त करने की संस्तुति की जाती है।

अतः जिलेदार की जाँच आख्या एवं संस्तुति को दृष्टिगत रखते हुए श्रीमती अन्जू अग्रवाल निवासी सी-16 सैक्टर-03 चिरंजीव विहार गाजियाबाद का प्रार्थना-पत्र निरस्त किये जाने की संस्तुति की जाती है।

20/08/2018

कार्यालय अधिशासी अभियन्ता 6059 आवक संख्या दि० 21/8/18 मेरठ खण्ड गंगा नहर मेरठ

सहायक अभियन्ता-चतुर्थ
मेरठ खण्ड गंगा नहर
मेरठ

TRUE TRANSLATED COPY OF APPLICATION DATED 24.11.2018 OF ANJU AGGARWAL SENT TO THE PUBLIC INFORMATION OFFICER, MEERUT

ANJU AGGARAL C-16, Sector -3, Chiranjiv Vihar, Ghaziabad, Email – ved_aggarwal016@yahoo.co.in

Mob.: 9873084288/ twitter@gzbvikas

APPLICATION UNDER SECTION 6 (1) RIGHT TO INFORMATION ACT – 2005

Through Regd. Post

To,

The Public Information Officer
Office: Executive Engineer,
Meerut Division Ganga Nahar Meerut
Meerut – 250001 (U.P.)

1. Name of Applicant :- Anju Aggarwal
2. Full Address of Applicant: - C-16, Sector -3, Chiranjiv Vihar, Ghaziabad
3. Details of sought information:- It is came to know by the received letter no. 4723/MDGN/Public Information dated 17.11.2018 that the District Officer, Muradnagar concerned to Tikri Rajwahe, the District Officer is required to provide the certified copy of the same to the applicant and it is enclosed with this letter the complete details of

name and designation and mobile number of District Officer, Muradnagar with this letter.

Provide the certified copy of presented report by mentioned in the point no. 3 by District Officer, Muradnagar.

The certified copy of remarks/ order on the original record file by the concerned officer in the above case is to be provided to the applicant and also provide the complete details of name, designation and mobile number of officer affixed/ put remarks/ order to the applicant.

I verify hereby that the sought information is not exempted from the sections 8 and 9 under the provisions of Right to Information Act – 2005 in accordance of my knowledge and information. The sought information by me on the condition of not concerning to your office, the above application is to be transferred to the concerned Public Officer under the provisions of section 6 (3) of above Act.

4. Finally, it is requested that I am attaching the Postal Order bearing no. 45F 871258 with application in accordance of stipulated provisions of law.

Enclosures: As above

Thanking You

Yours faithfully

Sd/- (illegible)

Applicant

अन्जू अग्रवाल

सी-16, सैक्टर 3, चिरंजीव विहार, गाजियाबाद

ई0 मेल : ved_aggarwal016@yahoo.co.in
मो0 : 9873084288 | twitter @gzbvikas

सूचना का अधिकार अधिनियम, 2005 की धारा 6 (1) के अन्तर्गत आवेदन ।

सेवा में, रजि0 डाक दिनांक 24/11/2018

जनसूचना अधिकारी,
कार्यालय : अधिशासी अभियन्ता मेरठ खण्ड गंगा नहर मेरठ,
मेरठ 250001 उ0 प्र0 ।।

1. आवेदक का नाम : अन्जू अग्रवाल

2. आवेदक का पूरा पता : सी 16 सेक्टर 3 चिरंजीव विहार गाजियाबाद

3. मागीं गयी सूचना का ब्यौरा : आवेदिका को प्राप्त पत्रांक 4723 /मेखागंनमे /जनसूचना, दिनांक 17/11/2018 से ज्ञात हुआ कि जिलेदार मुरादनगर द्वारा टीकरी राजवाहे से संबंधित, संबंधित अधिकारी के समक्ष कार्यालय: अधिशासी अभियन्ता मेरठ खण्ड गंगा नहर मेरठ प्रस्तुत की है , जिलेदार मुरादनगर द्वारा प्रस्तुत उक्त रिर्पोट की सत्यापित छाया प्रति आवेदिका को दें । एवं जिलेदार मुरादनगर का पूर्ण विवरण मय नाम पद नाम मो0 न0 । प्राप्त पत्र की छाया प्रति इस आवेदन के साथ सलग्न है ।

बिन्दु 3 में वर्णित जिलेदार मुरादनगर द्वारा प्रस्तुत आख्या की भी सत्यापित छाया प्रति आवेदिका को दें ।

उक्त प्रकरण पर संबंधित अधिकारी द्वारा मूल पत्रावली पर की गई टिप्पणी/ आदेश की सत्यापित छाया प्रति आवेदिका को दें एवं मूल पत्रावली पर टिप्पणी/ आदेश करने वाले अधिकारी का पूर्ण विवरण नाम पद नाम एवं मो0 न दें ।

मैं एतद्द्वारा यह घोषित करती हूँ कि मेरी पूरी जानकारी में मॉगी गई सूचना , सूचना का अधिकार अधिनियम 2005 की धारा 8 एवं 9 के अतंर्गत मुक्त नही हैं। आवेदन अथवा आवेदन के किसी बिन्दु में मेरे द्वारा वांछित सूचना आपके कार्यालय से संबंधित नहीं होने पर उक्त अधिनियम की धारा 6 (3) के अन्तर्गत संबंधित लोक अधिकारी को अन्तरित करें ।

4. अन्त में निवेदन हैं कि नियमानुसार मैं रू0 10.00 का पोस्टल आर्डर संख्या 45 F 871258 आवेदन पत्र के साथ संलग्न कर रहा हूँ

सलग्नक: यथोक्त ।

धन्यवाद

आवेदिका

अंशपत्र COUNTERFOIL
इसे फाड़कर प्रेषक अपने पास रख लें।
To be detached and kept by the Sender.
पोस्टल आर्डर
₹10
POSTAL ORDER
किसे अदा करना
To whom payable
किस डाकघर में
At what Office
क्या इसे क्रास किया है
Whether crossed
भेजने की तारीख
Date sent
45F 871258

RL SHASTRI NAGAR <201002>
RL A No:39387545 IN
Counter No:1,OP-Code:
To:JAN SAHAKARI,ADHI AD
MEERUT, PIN:250001
From:V P AGARWAL , GZB
Wt:15grams,
Amt:22.00 ,24/11/2018 ,10:36
<<Track on www.indiapost.gov.in>>
भारतीय डाक
India Post

RU 393875452 IN

TRUE TRANSLATED COPY OF REPLY DATED 02.01.2019 FOR PROVIDING THE INFORMATION UNDER RIGHT TO INFORMATION ACT, 2005

"Through Regd. Post"

Right to Information Act – 2005

Letter No.:07/MDGN/Public Information Dated: 02.01.2019

Subject: Regarding to Provide the Information Sought under Right to Information Act – 2005

Reference: Your Letter No. NIL dated 24.11.2018

To,

Smt. Anju Aggarwal,

R/o C-16, Sector -3

Chiranjiv Vihar, Ghaziabad

Kindly take the reference of your above subjected letter, through which, you sought to provide the information under Right to Information Act – 2005. In the sequence of sought information by you, the photocopies of received reports from Assistant Engineer – IVth, Meerut Division, Gang Nahar, Meerut is sent you by enclosing with this letter.

Enclosure: As above

Sd/- (illegible)

Executive Engineer

Meerut Division, Gang Nahar

Meerut

TRUE TRANSLATED COPY OF REPORT DATED 24.12.2018 SENT BY THE OFFICE OF ASSISTANT ENGINEER –IVth, MEERU DIVISION, GANG NAHAR, MEERUT

OFFICE OF THE ASSISTANT ENGINEER –IVth, MEERUT DIVISION, GANG NAHAR, MEERUT

Letter No. 897/Public Information Dated:24.12.2018

Subject:- Regarding to Provide the sought information to Smt. Anju Aggarwal R/o C-16, Sector -3, Chiranjiv Vihar, District – Ghaziabad under Right to Information Act – 2005

Reference:- Your Letter Nos. 4910 dated 04.12.2018 and 5003 dated 11.12.2018, 5057 dated 17.12.2018 and 5059 dated 17.12.2018

EXECUTIVE ENGINEER, MEERUT DIVISION, GANGA NAHAR, MEERUT

With reference of above referred subjected letter, there was managed to conduct the investigation/ enquiry again through District Officer, Muradnagar. On 13.12.2018, the District Officer, Muradnagar conducted local investigation/ enquiry and issued the notice in his own voice to remove/ vacate the encroachment from the agricultural land of Rajwaha Tikri within the period of 15 (fifteen) days. (The copy of Notice is annexed).

It is to be informed in relation of point no. 3 that the than action taken by the District Officer namely Shri Satya Prakash, Supervisor of Irrigation has been retired on 31.10.2018 and the then District Officer had also not any contact number and Shri Satya Prakash, the then District Officer has submitted the investigation/ enquiry report, the certified copy of the same is also annexed.

Therefore, the report is prepared on the ground of District Officer, Muradnagar and being sent for necessary information and action.

Sd/- (illegible)
Assistant Engineer – IVth
Meerut Division, Ganga Nahar
Meerut

TRUE TRANSLATED COPY OF REPORT DATED 19.09.2018 SENT TO THE ASSISTANT ENGINEER – IVth BY DISTRICT OFFICER –VIIth, MURADNAGAR

OFFICE OF DISTRICT OFFICER – VIIth, MURADNAGAR (GHAZIABAD), MEERUT DIVISION, GANGA NAHAR, MEERUT

Letter No.: 236 Dated:19.09.2018

Subject: Public Information as sought by Smt. Anju Aggarwal R/o C-16, Sector -3, Chiranjiv Vihar, Ghaziabad

Reference: Letter No. 3834 dated 12.09.2018 of Executive Engineer and your Letter No. 662 dated 17.09.2018

ASSISTANT ENGINEER – IVth:-

It is to be informed in relation of the above that there is lying ____ since about 40 years land of Maharauli of Rajwaha Tikri, which was inspected periodically by the Senior Officials. Presently, there is not found any encroachment/ illegal possession on the above point, which was managed to inspected to the Additional Engineer, Muradnagar and D.R.O and the information of the same has already been sent to the Senior Officials by this office. The complaint of complainant is concerned to any builder, hospital, which is not concerned to the Civil Authority, it is the personal problem of complainant. The complainant has objection by the builder, hospital, in such

circumstances, she may take personally against them. It is not appropriate and justified to trouble to the civil authorities.

Therefore, you are requested to send the recommendation by dismissing the application of applicant/ complainant on our own level.

Sd/- (illegible)
District Officer – VIIth, Muradnagar
(Ghaziabad)
Meerut Division, Ganga Nahar
Meerut

TRUE TRANSLATED COPY OF NOTICE DATED 18.12.2018 SENT TO LAND CRAFT DEVELOPERS PVT. LTD. BY DISTRICT OFFICER –VIIth, MURADNAGAR

OFFICE OF DISTRICT OFFICER – VIIth, MURADNAGAR (GHAZIABAD), MEERUT DIVISION, GANGA NAHAR, MEERUT

To,

The Manager
M/s. Land Craft Developers Pvt. Ltd.
C-22, R.D.C
Rajnagar, Ghaziabad (U.P)

You are being informed by sending this notice that you have done the following encroachment without permission of irrigation department on the land situated nearby 27 Fasli Rajwaha Tikri.

1. On the land of range of Rajwahe, you have surrounded by installing the tiles by filling by soil.
2. On the land of the range of Rajwahe, you have constructed the control room of the wires of electricity and by installing pump.
3. By filling the soil, you have managed to construct the road.

Therefore, whatsoever possession is done by you without taking the permission of Encroachment Department, you are directed hereby to remove the same within the period of 15 (fifteen) days from the date of receiving this notice, if there is not removed the above encroachment by you, in such circumstances, there shall be taken departmental proceedings against you and you shall sole be responsible for incurred expenses in the same.

Letter No. 320 Dated:18.12.2018

Sd/- (illegible)
District Officer – VIIth Muradnagar
(Ghaziabad)
Meerut Division, Ganga Nahar, Meerut

Copies to:-

1. To the Executive Engineer, Meerut for information.
2. To the Executive Assistant Engineer – IVth for necessary information and necessary action.

"पंजीकृत"

सूचना का अधिकार-2005

कार्यालय अधिशासी अभियन्ता
मेरठ खण्ड गंगा बहर,
मेरठ

पत्रांकः- ८०१ /मेखगंनमे/जनसूचना, दिनांकः- ०२-01-2019

विषयः- सूचना का अधिकार अधिनियम-2005 के अन्तर्गत सूचना उपलब्ध कराने के सम्बन्ध में।

सन्दर्भः- आपका पत्र सं0 शून्य, दिनांक 24-11-2018

श्रीमति अन्जू अग्रवाल, निवासी सी-16, सैक्टर-3, चिरंजीव विहार, गाजियाबाद।

उपरोक्त विषयक आपके संदर्भित पत्र का अवलोकन करे, जिसके द्वारा अपने सूचना का अधिकार अधिनियम-2005 के अन्तर्गत सूचना की वांछना की है। आपके द्वारा वांछित सूचना के क्रम में सहायक अभियन्ता-चतुर्थ, मेरठ खण्ड गंगा बहर, मेरठ से प्राप्त आख्या की छायाप्रति तत्संलनको सहित आपको प्रेषित है।

संलग्नकः उपरोक्तानुसार।

अधिशासी अभियन्ता
मेरठ खण्ड गंगा बहर,
मेरठ
02/01/19

कार्यालय
सहायक अभियन्ता-चतुर्थ
मेरठ खण्ड गंगा नहर
मेरठ

पत्रांक 897 / जन सूचना / दिनांक 24/12/2018

विषय :- सूचना का अधिकार अधिनियम-2005 के अन्तर्गत श्रीमती जान्हू देवी पत्नी स्व० छेदा सी-16 सैक्टर-3 चिरंजीव विहार जिला गाजियाबाद को सूचना उपलब्ध कराने के सम्बन्ध में।

सन्दर्भ :- आपका पत्रांक 4910 दिनांक 4-12-18 एवं 5003 दिनांक 11-12-2018, 5057 17-12-18 एवं 5059 दिनांक 17-12-2018

अधिशासी अभियन्ता, मेरठ खण्ड गंगा नहर मेरठ

उपरोक्त विषयक सन्दर्भित जन सूचना की पुनः जाँच जिलेदार मुरादनगर से करायी गयी। जिलेदार मुरादनगर द्वारा स्थलीय जाँच दिनांक [illegible] की कराई गयी उपरान्त अतिक्रमण को हटाने हेतु 15 पन्द्रह) दिवस के अन्दर राजबाहा टोकरी की भूमि से अतिक्रमण हटाने हेतु नोटिस निर्गत किया है। (नोटिस की छाया प्रति साथ संलग्नक है) बिन्दु संख्या 3 के क्रम में अवगत कराना है कि तत्कालीन कार्यवाहक जिलेदार श्री सत्य प्रकाश सींचपर्या द्वारा दिनांक 31-10-2018 को सेवानिवृत्त हो चुके हैं। तत्कालीन जिलेदार के पास कोई दूरभाष नम्बर उपलब्ध नहीं था तथा श्री सत्य प्रकाश तत्कालीन जिलेदार द्वारा जो जाँच आख्या दी गयी है उसकी सत्यापित प्रतिलिपि संलग्न है।

[illegible] जिलेदार मुरादनगर के आख्या प्रेषित है। सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

सहायक अभियन्ता-चतुर्थ
मेरठ खण्ड गंगा नहर
मेरठ

जन सूचना सहायक

अधिशासी अभियन्ता
मेरठ खण्ड गंगा नहर
मेरठ
पत्रांक 8794
दिनांक 31/12/18

dhumar

जिलेदार सम्पत्र मुरादनगर
(गाजियाबाद)
मेरठ खंड गंगा नहर मेरठ

पत्रांक :- 236 दिनांक :- 12-3-18

विषय :- जनसुनवाई पोर्टल श्रीमती अन्नू अग्रवाल [illegible]
प्रार्थना पत्र संख्या [illegible]

सन्दर्भ :- श्रीमान अधिशासी अभियन्ता [illegible] के पत्रांक 3834 / 12-3-18
[illegible] पत्रांक 662 दि० 17-3-18

श्रीमान सहायक अभियन्ता [illegible]

उपरोक्त के सम्बन्ध में अवगत कराना है कि ग्राम [illegible] [illegible]

[illegible]

सत्यापित

[illegible] 14-3-18
जिलेदार सम्पत्र मुरादनगर
(गाजियाबाद)
मेरठ खंड गंगा नहर मेरठ

जिलेदार सम्पत्र मुरादनगर
(गाजियाबाद)
मेरठ खंड गंगा नहर मेरठ

71

नोटिस

कार्यालय
जिलेदार राजस्व मुरादनगर
(गाजियाबाद)
मेरठ खंड गंगा नहर मेरठ

RU177121161IN IVR
RL MURAD NAGAR BAZAR SO
Counter No:1,18/12/2018,10:1
To:MINAKSHI LANDKRAFT,C 22 RDE
PIN:201002, Kavi Nagar SO
From:JILLEDAR,MDN BAZAR
Wt:20gms
Track on www.indiapost.gov.in
Dial 1800 266 6868

59

पत्रांक:-

पुत्र-श्री

लैंडक्राफ्ट डैवलपर्स (प्रा०लि०
सी-22 सूरजकुंडी० सी०
राजनगर गाजियाबाद (उ०प्र०)

आपको इस नोटिस द्वारा सूचित किया जाता है कि ग्राम राजवाह खेमचंद के भू०27 फ्र०1 के आसपास सिंचाई विभाग की नहरी भूमि को बिना सक्षम अधिकारी की अनुमति के अवैध रूप से कब्जे में लिया गया है।

1- राजवाह के बीच में मिट्टी भरकर वापस ले जाने का प्रयास किया गया है।

2- राजवाह के बीच में आपके द्वारा पक्का निर्माण कार्य कराकर जल कन्ट्रोल गेट भी बना दिया गया है।

3- राजवाह में मिट्टी भरकर सड़क बना दी गयी है।

अतः आपको आदेश दिया जाता है कि आप तत्काल बिना किसी देरी के उक्त अवैध कब्जे को हटाकर भूमि को खाली करें। इस नोटिस प्राप्ति से 15 दिन के अन्दर यदि आपके द्वारा उक्त भूमि खाली नहीं की जाती है तो आपके विरुद्ध विधिसम्मत कार्यवाही की जायेगी जिसमें होने वाले खर्चे के आप स्वयं जिम्मेदार होंगे।

पत्रांक:-321

दिनांक: 18.12.18

जिलेदार राजस्व मुरादनगर
(गाजियाबाद)
मेरठ खंड गंगा नहर मेरठ

प्रतिलिपि:- 1- श्री मान अधिशासी अभियन्ता मेरठ को सूचनार्थ।
2- श्री मान [illegible]

ANNEXURE-13

TRUE TRANSLATED COPY OF APPLICATION DATED 11.12.2020 OF Ved Prakash Aggarwal (social worker) SENT TO THE STATE PUBLIC INFORMATION OFFICER, Executive Engineer Meerut Division, Ganga Nahar , Meerut.

Ved Prakash Aggarwal (Social Worker)

16, Sector -3, Chiranjiv Vihar, Ghaziabad,

Email – ved_aggarwal016@yahoo.co.in

Mob.: 9873084288/

APPLICATION UNDER SECTION 6 (1) RIGHT TO INFORMATION ACT – 2005

Through Regd. Post

To,

The Public Information Officer
Office: Executive Engineer Meerut Division, Ganga Nahar, Meerut, Meerut |

1. Name of Applicant - Ved Prakash Aggarwal (social worker)
2. Full Address of Applicant: - C-16,` Sector -3, Chiranjiv Vihar, Ghaziabad
3. **Details of Sought Information**:- Provide the evidence of width of both sides from the middle of Tikri Rajwahe passing other side of Delhi- Meerut Rail Road from Village –

Sadarpur, Harsav via Village – Mahrauli, Shahpur, Bamheta, District Ghaziabad.

4. I verify hereby that the sought information is not exempted from the sections 8 and 9 under the provisions of Right to Information Act – 2005 in accordance of my knowledge and information. The sought information by me on the condition of not concerning to your office, the above application is to be transferred to the concerned Public Officer under the provisions of section 6 (3) of above Act.

5. Finally, it is requested that I am attaching the Postal Order bearing no. 73 C 420665, 73 C 420666 with application in accordance of stipulated provisions of law.

Enclosures: As aboveThanking You

Yours faithfully
Sd/- (illegible)
Applicant

वेद प्रकाश अग्रवाल सी-16, सै
(समाज सेवी) ई0मेल
मो0

RTI 022 /2020 द्वारा रजि0 डाक दिनाक 11/12/2020

11/12/2020

सूचना का अधिकार अधिनियम 2005, की धारा 6 (1) के अन्तर्गत सूचना प्राप्त करने हेतु आवेदन पत्र

सेवा में,

जन सूचना अधिकारी,

का0 अधिशासी अभियन्ता मेरठ खण्ड गंग नहर मेरठ ,

मवाना बस स्टेन्ड के पास मेरठ 250001 उ0 प्र0

1. आवेदक का नाम : वेद प्रकाश अग्रवाल (समाज सेवी) |
2. आवेदक का पता : सी-16, सैक्टर 3, चिरंजीव विहार, गाजियाबाद 201002 उ0 प्र0 । मो0 न0 9873084288
3. मांगी गई सूचना का ब्यौरा : दिल्ली मेरठ रेल मार्ग के पार ग्राम सदर पुर,हरसांव ग्राम के मध्य से प्रहावित होकर ग्राम महरौली ,शाहपुर बम्हैटा जनपद गाजियाबाद से गुजरने वाले टिकरी राजबाहें कि मध्य से दोनों तरफ चौड़ाई मय साक्ष्य दें ।

4. मैं एतद्द्वारा यह घोषित करता हूँ कि मेरी पूरी जानकारी में मांगी गई सूचनाए सूचना का अधिकार, 2005 की धारा 8 एवं 9 के अन्तर्गत मुक्त नहीं हैं | आवेदन अथवा आवेदन के किसी बिन्दु में मेरे द्वारा वांछित सूचना आपके कार्यालय सं संबंधित नहीं होने पर उक्त अधिनियम की धारा 6 (3) के अन्तर्गत संबंधित लोक सूचना अधिकारी को अन्तरित करें ।

5. अन्त में निवेदन है कि नियमानुसार मैं रू0 10.00 के पोस्टल आडर संख्या 73 C 420665 & 73 C 420666 आवेदन के साथ सलग्न कर रहा हूँ ।

आवेदक

वेद प्रकाश अग्रवाल (समाज सेवी)

अभिस्वीकृति COUNTERFOIL
इसे काटकर रैक्स अपने पास रख लें।
To be detached and kept by the Sender.
पोस्टल आर्डर
रुपए 5.00 Rs.
POSTAL ORDER
जिसे जारी करना
To whom payable
जिस दफ्तर में
At what Office
क्या इसे क्रास किया है
Whether crossed
भेजने की तारीख
Date sent
73C 420665

अभिस्वीकृति COUNTERFOIL
इसे काटकर रैक्स अपने पास रख लें।
To be detached and kept by the Sender.
पोस्टल आर्डर
रुपए 5.00 Rs.
POSTAL ORDER
जिसे जारी करना
To whom payable
जिस दफ्तर में
At what Office
क्या इसे क्रास किया है
Whether crossed
भेजने की तारीख
Date sent
73C 420666

TRUE TRANSLATED COPY OF REPLY DATED 16.01.2021 FOR PROVIDING THE INFORMATION UNDER RIGHT TO INFORMATION ACT, 2005

Sender , Through Regd. Post"

Executive Engineer ,

Meerut Division , Ganga Nahar, Meerut, "

To, **Shri , Ved Prakash Aggarwal, (Social Worker)**

R/o C-16, Sector -3 Chiranjiv Vihar, Ghaziabad

Letter No.:358/MDGN/Public Information Dated: 16.01.2021

Subject: Regarding to Provide the Information Sought under Right to Information Act – 2005

Reference: Your Letter No. RTI 022 dated 11.12.2020

``You are requested to kindly take the reference of above subject referred letter, through which, it is relevant in relation of required information under Right to Information Act – 2005 that kindly manage to get the information of width of Patri of Rajvahe from concerned Tehsil.``

Enclosure: As above

Sd/- (illegible)

Executive Engineer

Meerut Division, Gang Nahar

Meerut

पंजीकृत

प्रेषक,

अधिशासी अभियन्ता
मेरठ खण्ड गंगा नहर, मेरठ।

प्रेषित,

श्री वेदप्रकाश अग्रवाल (समाजसेवी)
सी-16, सैक्टर-3, चिरंजीव विहार,
गाजियाबाद।

पत्रांकः 358 /मेखगंनमे/जनसूचना, दिनांक 16-1-2021

विषयः सूचना का अधिकार अधिनियम-2005 के अन्तर्गत सूचना उपलब्धकराने के सम्बन्ध में।

सन्दर्भः आपका पत्रांक RTI 022/2020, दिनांक 11-12-2020

महोदय,

उपरोक्त विषयक संदर्भित पत्र का अवलोकन करने का कष्ट करे, जिसके द्वारा सूचना का अधिकार अधिनियम-2005 के अन्तर्गत वांछित सूचना के क्रम में अवगतनीय है कि राजवाहे की पटरी की चौडाई से सम्बन्धित सूचना तहसील से प्राप्त करने का कष्ट करे।

नोट- प्रथम अपीलीय अधिकारीः- अधीक्षण अभियन्ता, प्रथम मण्डल सिंचाई कार्य, मेरठ।

संलग्नकः [redacted]

अधिशासी अभियन्ता
मेरठ खण्ड गंगा नहर, मेरठ

RTI No 21000925